

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 3/82-ALC4/2008 MEETING DATE : 15.04.2008

The Meeting No.03/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 15.04.2008 was actually held on **22.04.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi as Export Commissioner was on leave on 15.04.2008.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
2. Dr. Arun Kumar, AD, Department of MSME
3. Shri Rajinder Pal Singh, Dy. DGFT.
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.2/09 dated 08.04.2008 were ratified by the Committee.

Case No.B-25	M/s Lupin Ltd
M.No.03/09	F.No.01/82/162/1352/AM 05
Meeting Date 15.04.2008	

Committee considered the case as per Agenda and heard S/Shri Harish Narula, President, Venktesh Pai, Sr.Manager and Ashok Madan, Sr.General Manager of the firm, who appeared for PH. They explained that export obligation against all the 34 advance licenses have been completed within the stipulated export obligation period of 6 months and payments have been realized. They also informed that the entire material imported against these advance licenses have been fully utilized in the export production of 7 ADCA, 3C7ACCA, Cephalexin, Cefaclor and Cefadroxil. They explained that as per the clarification of DCGI, Pencillin-G Potassium First Crystal is a dual use drug, which is also used as a drug intermediate to manufacture semi-synthetic Pencillins and Drug Controller Office issues permission to import this input without site registration and without import licence to be used as intermediate in the manufacture of other intermediates or semi-synthetic Pencillins. They informed the Committee that the imported material against all these 34 Advance Licences has been used as drug intermediate.

Committee after detailed deliberation observed that all the 34 advance licences were issued during the period from 19th September, 2003 to 22nd April,2004 in terms of Policy Circular No.9 dated 30.6.2003 and Policy Circular No.15 dated 17.9.2003 respectively. The condition of pre-import from registered importer was imposed by DCGI Notification issued in Jan, 2003. Subsequently, DCGI keeping in view the demand of the industry for exemption from registration for dual use items issued Circular No.6-2/2004DC dt. 13.12.2005. DCGI vide their letter No.17-1/2005-DC dt. 26.6.2007 has clarified that they issue permissions to import Pencillin-G Potassium First Crystal without site registration and without import licence to be used as intermediate in the manufacture of other intermediate of semi-synthetic Pencillins and sought for confirmation regarding end use of the material by firm. The firm has confirmed that they have utilized the material imported against all these 34 Advance Licences for the manufacture of drugs as drug intermediate.

Committee perused the decision of PRC taken in its meeting held on 26.7.2006 and after detailed deliberations with the representatives of technical authority present in the meeting and keeping in view the circumstances explained in firm's letter dated 30.12.2005 for not complying with the pre-import conditions, Committee decided to call for the details of export products manufactured and exported by the firm out of imported inputs i.e. Pencillin-G Potassium First Crystal duly certified by Chartered Accountant/Engineer and refer the case alongwith earlier decision to Policy Relaxation Committee for consideration.

Case No.B-26	M/s Amoli Organics Ltd
M.No.03/09	F.No.01/87/50/606/AM 07
Meeting Date 15.04.2008	RLA F. No. 03/94/40/411/AM07

Adv. Lic. No.0310380982 dt.24.07.2006

The Committee considered the case as per agenda for ratification of norms for the export product Noscapine Resin Complex under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Noscapine Resin Complex 97.44 to 114.24% containing Noscapine not less than 58% and Dowex Resin not less than 39%	1 kg.	1.	Noscapine	0.6 kg/kg
		2.	Resin	0.41 kg/kg
		3.	Acetone	1.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.B-27	M/s Alkem Laboratories Ltd
M.No.03/09	F.No.01/83/50/409/AM 08
Meeting Date 15.04.2008	
Adv. Lic. No. 0310430680dt.25.5.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Sucralose USP under para 4.7 of HBP. Committee observed that firm has requested for adjournment of personal hearing and decided to call the firm for personal hearing on 13.05.2008 at 2.30PM to explain their case.	

Case No.B-28	M/s Arch Pharma Labs Ltd
M.No.03/09	F.No.01/83/162/591/AM 08
Meeting Date 15.04.2008	RLA F. No. 03/24/40/125/AM07
Adv. Lic. No.0310381222 dt.25.05.2006	

The Committee considered the case as per agenda for revision of norms for the export product Clopidogrel Bisulphate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III dated 07.04.2008 decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clopidogrel bisulphate	1 kg.	1.	Couple amine Hcl	1.05 kg/kg
		2.	Methanol	4.25 kg/kg
		3.	Methylene dichloride	1.03 kg/kg
		4.	Acetone	1.68 kg/kg
		5.	Formic acid	0.185 kg/kg

RA concerned may take further necessary action as per above decision of NC. The decision of NC meeting No.31/08 held on 04.12.2007 may be treated as cancelled.

Case No.C-08	M/s Aurobindo Pharma Ltd
M.No.03/09	F.No.01/82/162/882/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for fixation of SION for the export product Cefepime HFCL for injection or Cefepime Hcl Sterile buffered with L-Agrine Sterile . Committee decided to defer case for 27.05.2008 for comments of PI Division.	

Case No.C-09	M/s Auorbindo Pharma Ltd
M.No.03/09	F.No.01/82/162/881/AM 08
Meeting Date 15.04.2008	

The Committee considered the case as per agenda for fixation of SION for the export product Piperacillin sodium Sterile and Tazobactam Sodium Sterile (8.1) or Premix of Tazobactam sodium plus Piperacillin sodium (1.8) Sterile.

Committee decided to defer case for 27.05.2008 for comments of PI Division.

Case No.C-10	M/s Parabolic DrugsLtd
M.No.03/09	F.No.01/82/162/807/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for revision of SION for the export product Amoxycillin Trihydrate (Pen –G route). Committee observed that the norms for this export product were fixed based on the data received from various firms recently. At that time this particular firm had failed to provide data despite reminders. There is no scope for revision of SION at this stage. In view of this the case stands closed.	

Case No.C-11	M/s Parabolic Drugs Ltd
M.No.03/09	F.No.01/82/162/806/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for revision of SION for the export product Cloxacillin Sodium (Pen-G route). Committee observed that the norms for this export product were fixed based on the data received from various firms recently. At that time this particular firm had failed to provide data despite reminders. There is no scope for revision of SION at this stage. In view of this the case stands closed.	

Case No.C-12	M/s Parabolic Drugs Ltd
M.No.03/09	F.No.01/82/162/805/AM 08
Meeting Date 15.04.2008	

The Committee considered the case as per agenda for revision of SION for the export product 6-Amino Pencillinic acid (6-APA).

Committee observed that the norms for this export product were fixed based on the data received from various firms recently. At that time this particular firm had failed to provide data despite reminders. There is no scope for revision of SION at this stage. In view of this the case stands closed.

Case No.C-13	M/s Parabolic Drugs Ltd
M.No.03/09	F.No.01/82/162/808/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for revision of SION for the export product Ampicillin Trihydrate (Pen G route).	
Committee observed that the norms for this export product were fixed based on the data received from various firms recently. At that time this particular firm had failed to provide data despite reminders. There is no scope for revision of SION at this stage. In view of this the case stands closed.	

Case No.C-14	M/s India Glycols Ltd
M.No.03/09	F.No.01/82/162/928/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for fixation of SION for the export product Diethylene Glycol Mono Ethyl Ether (IGTOL-12016E).	
Committee decided to defer case for four weeks for comments of Chemical Division.	

Case No.C-15	M/s India Glycols Ltd
M.No.03/09	F.No.01/82/162/942/AM 08
Meeting Date 15.04.2008	

The Committee considered the case as per agenda for fixation of SION for the export product Diethylene Glycol Mono Ethyl Ether Acetate (IGACE-8801E).

Committee decided to defer case for four weeks for comments of Chemical Division.

Case No.C-16	M/s India Glycols Ltd
M.No.03/09	F.No.01/82/162/941/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for fixation of SION for the export product Ethylene Glycol Mono Ethyl Ether (IGSOL-12026E).	
Committee decided to defer case for four weeks for comments of Chemical Division.	

Case No.C-17	M/s India Glycols Ltd
M.No.03/09	F.No.01/82/162/940/AM 08
Meeting Date 15.04.2008	
The Committee considered the case as per agenda for fixation of SION for the export product Ethylene Glycol Mono Ethyl Ether Acetate (IGACE-6701E).	
Committee decided to defer case for four weeks for comments of Chemical Division.	

Case No.A-39	M/s Matrix Lab Ltd
M.No.03/09	F.No.01/82/50/232/AM 08
Meeting Date 15.04.2008	RLA F. No. 09/24/40/216/AM08
Adv. Lic. No.0910031186 dt. 21.08.2007	

Committee considered the case as per agenda for ratification of norms for the export product Citalopram 10mg, 20mg, 30mg, 40mg and 60mg tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Citalopram 10mg Tablet	1 No.	1.	Citalopram hydrobromide	12.49 mg/tablet
Citalopram 20mg Tablet	1 No.	1.	Citalopram hydrobromide	24.98 mg/tablet
Citalopram 30mg Tablet	1 No.	1.	Citalopram hydrobromide	37.48 mg/tablet
Citalopram 40mg Tablet	1 No.	1.	Citalopram hydrobromide	49.98 mg/tablet
Citalopram 60mg Tablet	1 No.	1.	Citalopram hydrobromide	74.96 mg/tablet

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-40	M/s Matrix Labs Ltd
M.No.03/09	F.No.01/82/50/231/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/191/AM08
Adv. Lic. No. 0910031127 dt.13.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Quetiapine Fumarate under para 4.7 of HBP.	
Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-41	M/s Matrix Labs Ltd
M.No.03/09	F.No.01/82/50/229/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/202/AM08
Adv. Lic. No. 0910031202 dt. 24.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Didanosine Delayed Release Caps 125MG,200Mg,250Mg,400Mg under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

Case No.A-42	M/s Matrix Labs Ltd
M.No.03/09	F.No.01/82/50/234/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/188/AM08
Adv. Lic. No.0910031126 dt. 13.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Valsartan Tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Valsartan tablet/Capsule 40mg	1 No.	1.	Valsartan	40.80 mg/tablet
		2.	Crospovidone	5.00 mg/tablet
		3.	Povidone	4.25 mg/tablet
		4.	Sodium Laurilsulfate	0.21 mg/tablet
		5.	Magnesium stearate	1.00mg/tablet
Valsartan tablet/Capsule 80mg	1 No.	1.	Valsartan	81.60 mg/tablet
		2.	Crospovidone	10.00 mg/tablet
		3.	Povidone	8.50 mg/tablet
		4.	Sodium Laurilsulfate	0.43 mg/tablet
		5.	Magnesium stearate	2.00mg/tablet
Valsartan tablet/capsule 160mg		1.	Valsartan	163.20 mg/tablet
		2.	Crospovidone	20.00 mg/tablet
		3.	Povidone	17.00 mg/tablet
		4.	Sodium Laurilsulfate	0.85 mg/tablet
		5.	Magnesium stearate	4.00mg/tablet

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-43	M/s Matrix Labs Ltd
M.No.03/09	F.No.01/82/50/226/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/192/AM08
Adv. Lic. No.0910031252 dt.27.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Tenofovir Disoproxil Fumarate 300mg tablet under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Tenofovir Disoproxil Fumarate 300mg tablet	1 unit of 1000 tablet	1.	Adenine	0.3917 kg/unit
		2.	(R)-Propylene carbonate	0.3641 kg/unit
		3.	Diethyl P-Toluene sulphonyloxy Methyl Phosphonate	1.077 kg/unit
		4.	Chloromethyl Isopropyl carbonate	0.8287 kg/unit
		5.	Magnesium Tert-Butoxide	0.3794 kg/unit
		6.	Hydrobomic Acid 48% solution	2.80 kg/unit
		7.	Triethylamine	0.330 kg/unit
		8.	Dimethyl formamide	1.224 kg/unit
		9.	N-Methyl Pyrrolidinone	1.20 kg/unit
		10.	Methylene Chloride	5.29 kg/unit
		11.	Acetone	0.425 kg/unit
		12.	Iso Propyl Alcohol	2.79 kg/unit
		13.	Cyclohexane	1.071 kg/unit
		14.	Lactose monohydrate	0.174 kg/unit
		15.	Mangnesium Stearate	0.009 kg/unit
		16.	Opadry II light Blue Y-30-10671	As per packing policy
		17.	60 cc HDPE bottle	As per packing policy
		18.	33mm Closure	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.A-44	M/s Matrix Labs Ltd
M.No.03/09	F.No.01/82/50/233/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/196/AM08
Adv. Lic. No.0910031321 dt. 30.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Emtricitabine 200mg and Tenofovir Sisoproxil Fumarate 300mg tablet under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Emtricitabine 200mg and Tenofovir Disoproxil Fumarate 300mg tablet	1 unit of 1000 tablet	1.	Emtricitabine	0.204 kg/unit
		2.	Tenofovir Disoproxil Furerate (OR)	0.306 kg/unit
		2A	Adenine	0.3917 kg/unit
		2B.	(R)-Propylene Carbonate	0.3641 kg/unit
		2C.	Diethyl P-Toluene sulphonyloxy Methyl Phosphonate	1.077 kg/unit
		2D.	Chloromethyl Isopropyl carbonate	0.8287 kg/unit
		2E.	Magnesium Tert-Butoxide	0.3794 kg/unit
		2F.	Hydrobomic Acid 48% solution	2.80 kg/unit
		2G.	Triethylamine	0.330 kg/unit
		2H.	Dimethyl formamide	1.224 kg/unit
		2I.	N-Methyl Pyrrolidinone	1.20 kg/unit
		2J.	Methylene Chloride	5.294 kg/unit
		2K.	Acetone	0.425 kg/unit
		2L.	Iso Propyl Alcohol	2.79 kg/unit

		2M.	Cyclohexane	1.071 kg/unit
		3.	Microcrystalline cellulose	0.0825 kg/unit
		4..	Croscamellose sodium	0.040 kg/unit
		5.	Lactose monohydrate	0.120 kg/unit
		6.	Mangnesium stearate	0.0075 kg/unit
		7.	Opadry 31K 80956 blue	0.040 kg/unit
		8.	100 cc HDPE bottle	As per packing policy
		9.	Closure	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-45	M/s Matrix Labs Ltd			
M.No.03/09	F.No.01/82/50/227/AM 08			
Meeting Date 15.04.2008	RLA F.No.09/24/40/204/AM08			
Adv. Lic. No.0910031354 dt.31.08.2007				
The Committee considered the case as per agenda for ratification of norms for the export product Tenofovir Disoproxil Fumarate 300mg and Lamivudine 300 mg tablet under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Tenofovir Disoproxil Fumarate 300mg and Lamivudine 300mg tablet	1 unit of 1000 tablet	1.	Adenine	0.3917 kg/unit
		2.	(R)-Propylene carbonate	0.3641 kg/unit
		3.	Diethyl P-Toluene sulphonyloxy Methyl Phosphonate	1.077 kg/unit
		4.	Chloromethyl Isopropyl carbonate	0.8287 kg/unit
		5.	Magnesium Tert-Butoxide	0.3794 kg/unit

		6.	Hydrobomic Acid	2.80 kg/unit
		7.	Triethylamine	0.330 kg/unit
		8.	Dimethyl formamide	1.224 kg/unit
		9.	N-Methyl Pyrrolidinone	1.20 kg/unit
		10.	Methylene Chloride	5.29 kg/unit
		11.	Acetone	0.425 kg/unit
		12.	Iso Propyl Alcohol	2.79 kg/unit
		13.	Cyclohexane	1.071 kg/unit
		14.	Lamivudine	0.306 kg/unit
		15.	Opadry White 03H58736	0.022 kg/unit
		16.	100 cc HDPE bottle	As per packing policy
		17.	38mm Closure	As per packing policy
		18.	Molecular Sieve 1g	Not an input in the process. Hence not allowed
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-46	M/s Matrix Labs. Ltd
M.No.03/09	F.No.01/82/50/230/AM 08
Meeting Date 15.04.2008	RLA F.No.09/24/40/187/AM08
Adv. Lic. No.0910031251 dt.27.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Abacavie Sulfate 300mg tablets under para 4.7 of HBP.	
Committee decided to defer case for 13.05.2008 for comments of PI Division.	

Case No.A-47	M/s Krishna Antioxidants Pvt.Ltd
M.No.03/09	F.No.01/83/50/1047/AM 08
Meeting Date 15.04.2008	RLA F.No.03/95/40/690/AM08
Adv. Lic. No. 0310445406 dt.08.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Formaldehyde free dye fixing agent under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of Chemical Division.

Case No.A-48	M/s Lupin Ltd
M.No.03/09	F.No.01/82/50/1106/AM 05
Meeting Date 15.04.2008	RLA F.No.03/24/40/1358/AM05
Adv. Lic. No.0310291255 dt.14.09.2004	
The Committee considered the case as per agenda for ratification of norms for the export product L Mandelic Acid under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.	

Case No.A-49	M/s Intas Pharmaceuticals Ltd										
M.No.03/09	F.No.01/82/50/301/AM 08										
Meeting Date 15.04.2008	RLA F.No.08/24/40/226/AM08										
Adv. Lic. No.0810069241 dt.28.12.2007											
The Committee considered the case as per agenda for ratification of norms for the export product Doxycycline Hyclate Tablets USP under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-											
<table><tr><td>Export product</td><td>Export Quantity</td><td>Sl.No.</td><td>Import items</td><td>Qty allowed per unit of export product</td></tr><tr><td>Doxycycline Hyclate tablets</td><td>1 tablet of 100mg</td><td>1.</td><td>Doxycycline Hyclate</td><td>117.3 mg/100mg tablet</td></tr></table>		Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Doxycycline Hyclate tablets	1 tablet of 100mg	1.	Doxycycline Hyclate	117.3 mg/100mg tablet
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product							
Doxycycline Hyclate tablets	1 tablet of 100mg	1.	Doxycycline Hyclate	117.3 mg/100mg tablet							
RA concerned may take further necessary action as per above decision of NC.											

Case No.A-50	M/s Glenmark Pharmaceutical Ltd
M.No.03/09	F.No.01/82/50/322/AM 08

Meeting Date 15.04.2008	RLA F. No. 03/24/40/583/AM04			
Adv. Lic. No.0310212698 dt. 08.07.2003				
The Committee considered the case as per agenda for ratification of norms for the export product Tenoxicam under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/226/2004-PI-III dated Nil and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Tenoxicam	1 Kg.	1.	Methyl-3-[Methoxy Carbonyl)methyl]Amino)sulfonyl]-2-Thiophene Carboxylate	2.07 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee. In case any different decision has been taken contrary to above decision, the onus lies on the RA & firm.				

Case No.A-51	M/s Glenmark Pharmaceutical Ltd
M.No.03/09	F.No.01/82/50/287/AM 08
Meeting Date 15.04.2008	RLA F. No. 03/24/40/514/AM04
Adv. Lic. No.0310210799 dt. 27.06.2003	

The Committee considered the case as per agenda for ratification of norms for the export product Linezolid under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/243/2006-PI-III dated 22.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Linezolid	1 Kg.	1.	Thioacetic Acid	1.77 kg/kg
		2.	R Glycidyl Butyrate	1.07 kg/kg
		3.	3,4-Difluoronitrobenzene	1.76 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee. In case any different decision has been taken contrary to above decision, the onus lies on the RA & firm.

Case No.A-52	M/s Aurolab
M.No.03/09	F.No.01/85/50/75/AM 08
Meeting Date 15.04.2008	RLA F.No.35/24/40/29/AM08
Adv. Lic. No.3510021598 dt. 4.09.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Aurovisc,Visivisc,Curagel, Rhoto Visc and Supreme Viscoelastic Surgical Fluid Hydroxypropyl Methylcellulose 2% PFS under para 4.7 of HBP.

Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for six weeks.

Case No.A-53	M/s Cipla Ltd
M.No.03/09	F.No.01/82/50/320/AM 08
Meeting Date 15.04.2008	RLA F. No. 03/24/40/2359/AM04
Adv. Lic. No.0310252990 dt. 13.02.2004	

The Committee considered the case as per agenda for ratification of norms for the export product Amoxycillin P.F. Suspension Syrup 250 Mg/5ML (Pack Size 100ML) Powder for oral Suspension Syrup) under para 4.7 of HBP.

Committee observed that licence was issued in 2004 and that firm has not submitted a copy of Drug Manufacturing Licence and no norms can be fixed in absence of DML. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.A-54	M/s Coral Drugs Pvt. Ltd
M.No.03/09	F.No.01/82/50/298/AM 08
Meeting Date 15.04.2008	RLA F.No.05/24/40/699/AM08
Adv. Lic. No.0510213410 dt.12.12.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Finasteride under para 4.7 of HBP. Committee decided that the case may be re-listed on 13.05.2008.	

Case No.A-55	M/s Coral Drugs Pvt.Ltd
M.No.03/09	F.No.01/82/50/299/AM 08
Meeting Date 15.04.2008	RLA F.No.05/24/40/601/AM08
Adv. Lic. No.0510212483 dt.26.11.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Flutamide USP Bulk Drugs (Powder Form) under para 4.7 of HBP. Committee decided that the case may be re-listed on 13.05.2008.	

Case No.A-56	M/s Bal Pharma Ltd
M.No.03/09	F.No.01/82/50/297/AM 08
Meeting Date 15.04.2008	RLA F.No.07/24/40/671/AM08
Adv. Lic. No.0710055101 dt.26.12.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Amiloride HCL under para 4.7 of HBP.

Committee decided to defer the case for 13.05.2008 for comments of PI Division.

Case No.A-57	M/s United Phosphorus Ltd
M.No.03/09	F.No.01/83/50/129/AM 06
Meeting Date 15.04.2008	RLA F.No.03/95/40/268/AM06
Adv. Lic. No.0310333782 dt.09.06.2005	
The Committee considered the case as per agenda for ratification of norms for the export product Pyrazosulfuron Ethyl 10% WP under para 4.7 of HBP. Committee decided to defer the case for 13.05.2008 for comments of Chemical Division.	

1	Case No.:7/3/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00007/AM09/	RLA File :34/24/040/00024/AM05/	Lic.No/Date:3410010875 30.06.2004	
	Decision :Committee considered case as per agenda for ratification of norms for export product Clarithromycin Coated Granules under para 4.7 of HBP. Committee observed that licence was issued in 2004 and that firm has not given content of API in the export product and therefore, norms can not be fixed in the absence of required information. Committee, accordingly, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:8/3/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00008/AM09/	RLA File :34/24/040/00038/AM05/	Lic.No/Date:3410010886 01.07.2004	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2,4,6 Trimethyl Benzoyl Chloride under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

3	Case No.:9/3/82-ALC4/2008	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00009/AM09/	RLA File :34/24/041/00028/AM05/	Lic.No/Date:3410012071 01.12.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product Cefepime + Arginine Sterile (KG Activity basis) under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/82/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Cefepime for Injection USP	1kg.	1.	7 Amino Cephalosporonic Acid	0.84 kg/kg
		2.	Trimethylsilyl iodide	1.59 kg/kg
		3.	Hexamethyl Disilazane	0.88 kg/kg
		4.	N-Methyl Pyrrolidine	0.588 kg/kg
		5.	Methylene Chloride	3.60 kg/kg
		6.	Cyclohexane	3.98 kg/kg
		7.	Acetone	13.80 kg/kg
		8.	Isopropyl Alcohol	3.50 kg/kg
		9.	2-Mercapto Benzothiazolyl (Z)-2-(2-Amino Thiazoyl-4-YL)-2-Methoxy Imino Acetate	0.76 kg/kg
		10.	Triethyl amine	0.147 kg/kg
		11.	Dimethyl Formamide	1.82 kg/kg
		12.	Activated Carbon	0.100 kg/kg
		13.	Methanol	3.09 kg/kg
		14.	L-Arginine (non sterile)	0.40 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

4	Case No.:31/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00057/AM06/	RLA File :07/24/040/00013/AM06/	Lic.No/Date:0710037427 21.04.2005	
	Decision : Committee considered case as per agenda for ratification of norms for export product Minoxidil under para 4.7 of HBP. Case has already been rejected by NC in its 2/09 meeting held on 08.04.2008.			

5	Case No.:205/21/82-ALC4/2007	Party Name:IGOR PHARMACHEM LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00268/AM06/	RLA File :09/24/040/00086/AM06/	Lic.No/Date:0910023219 21.06.2005	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

6	Case No.:13/3/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00013/AM09/	RLA File :08/24/040/00292/AM06/	Lic.No/Date:0810054945 21.03.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

7	Case No.:14/3/82-ALC4/2008	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00014/AM09/	RLA File :08/24/040/00302/AM06/	Lic.No/Date:0810055085 24.03.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product H.D. Brake Fluid under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

8	Case No.:10/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00010/AM09/	RLA File :03/94/040/01414/AM06/	Lic.No/Date:0310374826 04.04.2006										
	Decision : Committee considered case as per agenda for ratification of norms for export product Paracetamol Tablets 500mg under para 4.7 of HBP.												
	The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/34/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Paracetamol 500mg tablet</td><td>1No.</td><td>1.</td><td>Paracetamol</td><td>510 mg/tablet</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Paracetamol 500mg tablet	1No.	1.	Paracetamol
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Paracetamol 500mg tablet	1No.	1.	Paracetamol	510 mg/tablet									

9	Case No.:11/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00011/AM09/	RLA File :03/94/040/01401/AM06/	Lic.No/Date:0310378104 28.04.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Albendazole Bolus 2500mg under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

10	Case No.:12/3/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/82/050/00012/AM09/	RLA File :52/80/040/00002/AM07/	Lic.No/Date:5210019530 28.04.2006	Defer Date: 27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 3-Amino-4-Methyl Benzoic Acid isopropyl Ester (Amino Benzoic Acid Ester) under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

11	Case No.:15/3/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00015/AM09/	RLA File :03/94/040/00125/AM07/	Lic.No/Date:0310381222 22.05.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Case has already been approved by NC in its 31/08 meeting held on 04.12.2007.			

12	Case No.:16/3/82-ALC4/2008	Party Name:MINAL INTERMEDIATES	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00016/AM09/	RLA File :08/24/040/00056/AM07/	Lic.No/Date:0810056578 22.05.2006	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Phenyl 3-Carbethoxy 5-Pyrazolone under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 13.05.2008.			

13	Case No.:17/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00017/AM09/	RLA File :08/24/040/00062/AM07/	Lic.No/Date:0810056884 01.06.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine-USP 27 under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

14	Case No.:18/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008	Status:Case
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		15.04.2008	Approved	
HQ File :01/82/050/00018/AM09/	RLA File :03/94/040/00238/AM07/	Lic.No/Date:0310383189 05.06.2006		
Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) under para 4.7 of HBP.				
The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
RA concerned may take further necessary action as per above decision of Norms committee.				

15	Case No.:19/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved					
	HQ File :01/82/050/00019/AM09/	RLA File :03/94/040/00275/AM07/	Lic.No/Date:0310384712 14.06.2006						
Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per</th></tr> </thead> <tbody> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per					

				unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
RA concerned may take further necessary action as per above decision of Norms committee.				

16	Case No.:27/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/82/050/00027/AM09/	RLA File :03/94/040/00300/AM07/	Lic.No/Date:0310385422 19.06.2006																			
	Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="4">GCS Dog (Powder)</td><td rowspan="4">1 Pack of 500 gram</td><td>1.</td><td>Glucosamine Hcl</td><td>0.2754 kg/pack</td></tr> <tr> <td>2.</td><td>Sodium Chondrotin sulphate</td><td>0.0918 kg/pack</td></tr> <tr> <td>3.</td><td>Manganese sulphate</td><td>0.00244 kg/pack</td></tr> <tr> <td>4.</td><td>Ascorbic acid (calcium ascorbate)</td><td>0.01592 kg/pack</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	GCS Dog (Powder)	1 Pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack	2.	Sodium Chondrotin sulphate	0.0918 kg/pack	3.	Manganese sulphate	0.00244 kg/pack	4.	Ascorbic acid (calcium ascorbate)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																		
GCS Dog (Powder)	1 Pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack																		
		2.	Sodium Chondrotin sulphate	0.0918 kg/pack																		
		3.	Manganese sulphate	0.00244 kg/pack																		
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack																		

17	Case No.:20/3/82-ALC4/2008	Party Name:MILES INTERNATIONAL	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00020/AM09/	RLA File :03/95/040/00314/AM07/	Lic.No/Date:0310386250	

22.06.2006

Decision : Committee considered case as per agenda for ratification of norms for export product Dithranol BP/EP-4 Dithranol-BP-2002/EP-4 under para 4.7 of HBP.

Case has already been approved by NC in its 22/08 meeting held on 18.12.2007.

18	Case No.:21/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00021/AM09/	RLA File :03/94/040/00295/AM07/	Lic.No/Date:0310386796 26.06.2006										
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciprofloxacin Tablets 500mg under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/211/2006-PI-III dated 28.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Ciprofloxacin tablets 500mg</td><td>1 No.</td><td>1.</td><td>Ciprofloxacin Hcl</td><td>593.844 mg/tablet</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ciprofloxacin tablets 500mg	1 No.	1.	Ciprofloxacin Hcl
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Ciprofloxacin tablets 500mg	1 No.	1.	Ciprofloxacin Hcl	593.844 mg/tablet									

19	Case No.:22/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00022/AM09/	RLA File :03/94/040/00305/AM07/	Lic.No/Date:0310386883 27.06.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Metronidazole Tablets 400mg under para 4.7 of HBP. Committee observed that licence was issued in 2006 and that firm has not submitted a copy of Drug Manufacturing Licence along with their application and norms can not be fixed in the absence of DML. Committee, therefore, decided to close the case.			

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:23/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00023/AM09/	RLA File :03/94/040/00296/AM07/	Lic.No/Date:0310387222 28.06.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulphadoxine and Pyrimethamine Tablets under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

21	Case No.:24/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00024/AM09/	RLA File :03/94/040/00327/AM07/	Lic.No/Date:0310387488 29.06.2006										
	Decision : Committee considered case as per agenda for ratification of norms for export product Paracetamol Tablets 500mg under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/34/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Paracetamol 500mg tablet</td><td>1No.</td><td>1.</td><td>Paracetamol</td><td>510 mg/tablet</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Paracetamol 500mg tablet	1No.	1.	Paracetamol
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Paracetamol 500mg tablet	1No.	1.	Paracetamol	510 mg/tablet									

22	Case No.:25/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00025/AM09/	RLA File :03/94/040/00318/AM07/	Lic.No/Date:0310387575	

Decision : Committee considered case as per agenda for ratification of norms for export product Paracetamol Tablets 500mg under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/34/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product
Paracetamol 500mg tablet	1No.	1.	Paracetamol	510 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

23	Case No.:26/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00026/AM09/	RLA File :03/94/040/00331/AM07/	Lic.No/Date:0310387587 29.06.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sulphasoxine and Pyrimethamine Tablets under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

24	Case No.:28/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00028/AM09/	RLA File :03/94/040/00332/AM07/	Lic.No/Date:0310388287 06.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciprofloxacin Tablets 500mg under para 4.7 of HBP.			

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/211/2006-PI-III dated 28.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ciprofloxacin tablets 500mg	1 No.	1.	Ciprofloxacin Hcl	593.844 mg/tablet

RA concerned may take further necessary action as per above decision of Norms committee.

25	Case No.:29/3/82-ALC4/2008	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00029/AM09/	RLA File :08/24/040/00079/AM07/	Lic.No/Date:0810058021 13.07.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

26	Case No.:30/3/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00030/AM09/	RLA File :02/24/040/00100/AM07/	Lic.No/Date:0210091409 14.07.2006	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Emami Mentho Plus Pain Balm under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Department of MSME.			

27	Case No.:31/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00031/AM09/	RLA File :08/24/040/00107/AM07/	Lic.No/Date:0810058159	Defer Date:

		18.07.2006	27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP 27 under para 4.7 of HBP.			
Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

28	Case No.:8/42/82-ALC4/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00344/AM08/	RLA File :03/95/040/00479/AM07/	Lic.No/Date:0310391584 26.07.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Acephate Technical 97% Min. under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

29	Case No.:32/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00032/AM09/	RLA File :03/94/040/00422/AM07/	Lic.No/Date:0310391927 28.07.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyromazine 1% under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

30	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Strontium Ranelate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

31	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date: 27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Benzil Pure 99% under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

32	Case No.:33/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00033/AM09/	RLA File :08/24/040/00148/AM07/	Lic.No/Date:0810059133 30.08.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cycine USP 27 under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

33	Case No.:34/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00034/AM09/	RLA File :08/24/040/00163/AM07/	Lic.No/Date:0810059439 12.09.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Methoxy Toluene under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

34	Case No.:35/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00035/AM09/	RLA File :08/24/040/00164/AM07/	Lic.No/Date:0810059440 12.09.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Anisic Alcohol under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

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35	Case No.:36/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																			
	HQ File :01/82/050/00036/AM09/	RLA File :03/94/040/00626/AM07/	Lic.No/Date:0310399115 12.09.2006																				
Decision : Committee considered case as per agenda for ratification of norms for export product Ciplacin Bolus under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U,O.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ciplacin Bolus</td><td rowspan="4">1kg.</td><td>1.</td><td>Sulphadiazine BP</td><td>1.61 gm/Bolus</td></tr> <tr> <td>2.</td><td>Sulphamerazine</td><td>1.61 gm/Bolus</td></tr> <tr> <td>3.</td><td>Sulphapyridine</td><td>1.62 gm/Bolus</td></tr> <tr> <td>4.</td><td>Streptomycin Sulphate</td><td>0.313 gm/Bolus</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus	2.	Sulphamerazine	1.61 gm/Bolus	3.	Sulphapyridine	1.62 gm/Bolus	4.	Streptomycin Sulphate	0.313 gm/Bolus
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																			
Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus																			
		2.	Sulphamerazine	1.61 gm/Bolus																			
		3.	Sulphapyridine	1.62 gm/Bolus																			
		4.	Streptomycin Sulphate	0.313 gm/Bolus																			

36	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 5-O-Dimethoxytrityl-2-O-tert-butyl dimethylsilyl-N-benzoyl Adenosine/DMT-rA(bz)TBDMS Solid under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 13.05.2008.				

37	Case No.:37/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
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Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) and GCS Max Powder under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack
		2.	Sodium Chondrotin Sulphate	0.0918 kg/pack
		3.	Manganese Sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:38/3/82-ALC4/2008

Party Name:M/S ADVANCE EXPORTS

Meet No/Date:3/82-ALC4/2008
15.04.2008Status:Case
Deferred

HQ File :01/82/050/00038/AM09/

RLA File :08/24/040/00189/AM07/

Lic.No/Date:0810060173
09.10.2006Defer Date:
27.05.2008

38

Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

39	Case No.:579/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01174/AM07/	RLA File :07/24/040/00449/AM07/	Lic.No/Date:0710047985 19.10.2006	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Assay 98% under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of Chemical Division.			

40	Case No.:39/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/82/050/00039/AM09/	RLA File :03/94/040/00872/AM07/	Lic.No/Date:0310406744 06.11.2006																			
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciplacin Bolus under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U.O.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ciplacin Bolus</td><td rowspan="4">1kg.</td><td>1.</td><td>Sulphadiazine BP</td><td>1.61 gm/Bolus</td></tr> <tr> <td>2.</td><td>Sulphamerazine</td><td>1.61 gm/Bolus</td></tr> <tr> <td>3.</td><td>Sulphapyridine</td><td>1.62 gm/Bolus</td></tr> <tr> <td>4.</td><td>Streptomycin Sulphate</td><td>0.313 gm/Bolus</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus	2.	Sulphamerazine	1.61 gm/Bolus	3.	Sulphapyridine	1.62 gm/Bolus	4.	Streptomycin Sulphate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																		
Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus																		
		2.	Sulphamerazine	1.61 gm/Bolus																		
		3.	Sulphapyridine	1.62 gm/Bolus																		
		4.	Streptomycin Sulphate	0.313 gm/Bolus																		

41	Case No.:3/44/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00905/AM07/	RLA File :09/24/040/00292/AM07/	Lic.No/Date:0910028194 14.11.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Labetalol Hydrochloride under para 4.7 of HBP.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of its earlier decision taken in its 29/82 meeting held on 20.11.2007 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Labetalol Hydro Chloride	1kg.	1.	3-Amino-1-Phenyl Butane/1-Methyl-3-Phenyl Propylamine	2.70 kg/kg
		2.	5-(bromocetyl) salicylamide	2.48 kg/kg
		3.	Sodium borohydride	0.20 kg/kg
		4.	Methanol	6.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

42	Case No.:40/3/82-ALC4/2008	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00040/AM09/	RLA File :08/24/040/00224/AM07/	Lic.No/Date:0810061027 16.11.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Glycine USP 27 under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

43	Case No.:41/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00041/AM09/	RLA File :03/95/040/00722/AM07/	Lic.No/Date:0310408652 17.11.2006	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture, Non-Absorbable Coated Braided Silk Suture, Surgical Suture, Non-Absorbable Monofilament Polypropylene Suture under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

44	Case No.:1/42/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00936/AM07/	RLA File :09/24/040/00218/AM07/	Lic.No/Date:0910028286 21.11.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Benzisoxazole-3-methane sulfonic acid sodium salt under para 4.7 of HBP. Case has already been approved in NC Meeting No. 2/09 meeting held on 08.04.2008.			

45	Case No.:6/44/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved															
	HQ File :01/83/050/00948/AM07/	RLA File :09/24/040/00337/AM07/	Lic.No/Date:0910028360 23.11.2006																
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(1-H-Tetrazol-5-YL)Phenyl Boronic Acid Dihydrate under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U,O.35011/112/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="3">2-(1-H-Tetrazol-5-YL) Phenyl Bromic Acid Dihydrate</td><td rowspan="3">1kg.</td><td>1.</td><td>5-Phenyl-1H-Tetrazole</td><td>1.27 kg/kg</td></tr> <tr> <td>2.</td><td>Tetra Hydrofuran</td><td>0.92 kg/kg</td></tr> <tr> <td>3.</td><td>Trimethyl borate</td><td>2.18 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	2-(1-H-Tetrazol-5-YL) Phenyl Bromic Acid Dihydrate	1kg.	1.	5-Phenyl-1H-Tetrazole	1.27 kg/kg	2.	Tetra Hydrofuran	0.92 kg/kg	3.	Trimethyl borate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc															
2-(1-H-Tetrazol-5-YL) Phenyl Bromic Acid Dihydrate	1kg.	1.	5-Phenyl-1H-Tetrazole	1.27 kg/kg															
		2.	Tetra Hydrofuran	0.92 kg/kg															
		3.	Trimethyl borate	2.18 kg/kg															

46	Case No.:42/3/82-ALC4/2008	Party Name:JAINIK INDUSTRIES	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00042/AM09/	RLA File :08/24/040/00245/AM07/	Lic.No/Date:0810061634 12.12.2006	Defer Date: 27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.				

47	Case No.:43/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																			
	HQ File :01/82/050/00043/AM09/	RLA File :03/94/040/01016/AM07/	Lic.No/Date:0310412082 13.12.2006																				
Decision : Committee considered case as per agenda for ratification of norms for export product Ciplacin Bolus under para 4.7 of HBP. The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken contrary to decision taken now, the onus lies on the RA & firm. Committee in light of written comments forwarded by PI Division vide their U,O.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ciplacin Bolus</td><td rowspan="4">1kg.</td><td>1.</td><td>Sulphadiazine BP</td><td>1.61 gm/Bolus</td></tr> <tr> <td>2.</td><td>Sulphamerazine</td><td>1.61 gm/Bolus</td></tr> <tr> <td>3.</td><td>Sulphapyridine</td><td>1.62 gm/Bolus</td></tr> <tr> <td>4.</td><td>Streptomycin Sulphate</td><td>0.313 gm/Bolus</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus	2.	Sulphamerazine	1.61 gm/Bolus	3.	Sulphapyridine	1.62 gm/Bolus	4.	Streptomycin Sulphate	0.313 gm/Bolus
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																			
Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus																			
		2.	Sulphamerazine	1.61 gm/Bolus																			
		3.	Sulphapyridine	1.62 gm/Bolus																			
		4.	Streptomycin Sulphate	0.313 gm/Bolus																			

48	Case No.:2/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/01441/AM07/	RLA File :09/24/040/00390/AM07/	Lic.No/Date:0910028634 13.12.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product N-Trifluoro Acetyl-N-Lysine-Praline (Lyspro				

	(Isolated under para 4.7 of HBP.
	Case has already been approved in NC Meeting No. 1/09 meeting held on 01.04.2008.

Case has already been approved in NC Meeting No. 1/09 meeting held on 01.04.2008.

49	Case No.:389/24/83-ALC1/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01034/AM07/	RLA File :13/24/040/00024/AM07/	Lic.No/Date:1310023404 18.12.2006	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-6-thiomethyl toluene (2C6SMT) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

50	Case No.:44/3/82-ALC4/2008	Party Name:ALFA INDUSTRIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00044/AM09/	RLA File :08/24/040/00249/AM07/	Lic.No/Date:0810062090 02.01.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aniline Hydrochloride Salt under para 4.7 of HBP.			
	Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

51	Case No.:803/21/82-ALC4/2007	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/01546/AM07/	RLA File :09/24/040/00403/AM07/	Lic.No/Date:0910028964 10.01.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine Maleate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.35011/28/2005-PI-III dated 03.05.2005 in the case of M/S Dr. Reddy's Labs Ltd and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td>Amilodipine</td><td>1kg.</td><td>1.</td><td>Ethyl-4-chloro Aceto Acetate</td><td>1.24 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Amilodipine	1kg.	1.	Ethyl-4-chloro Aceto Acetate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc									
Amilodipine	1kg.	1.	Ethyl-4-chloro Aceto Acetate	1.24 kg/kg									

	Maleate	2.	Methyl Aceto Acetate	2.10 kg/kg
		3.	Monoethanalamine	0.53 kg/kg
		4.	Orthochloro Benzaldehyde	0.75 kg/kg
		5.	Methylene Chloride	3.06 kg/kg
		RA concerned may take further necessary action as per above decision of Norms committee.		

52	Case No.:9/42/82-ALC4/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00345/AM08/	RLA File :03/94/040/01125/AM07/	Lic.No/Date:0310415409 11.01.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chemical-organic Mixture-Trade Name-SR 8103 under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

53	Case No.:10/42/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00346/AM08/	RLA File :03/94/040/00890/AM07/	Lic.No/Date:0310415522 11.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Case has already been approved in NC Meeting No. 1/09 meeting held on 01.04.2008.			

54	Case No.:11/42/82-ALC4/2007	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00347/AM08/	RLA File :03/95/040/01114/AM07/	Lic.No/Date:0310415496 11.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Linalool Pure 99% under para 4.7 of HBP. Case has already been approved in NC Meeting No. 1/09 meeting held on 01.04.2008.			

55	Case No.:45/3/82-ALC4/2008	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:3/82-ALC4/2008	Status:Case
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		15.04.2008	Approved
HQ File :01/82/050/00045/AM09/	RLA File :08/24/040/00304/AM07/	Lic.No/Date:0810062375 12.01.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 3-Chloroperoxybenzoic Acid under para 4.7 of HBP.			
Case has already been approved by NC in its 28/08 meeting held on 13.11.2007.			

56	Case No.:46/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00046/AM09/	RLA File :03/95/040/01228/AM07/	Lic.No/Date:0310415594 12.01.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture Non Absorbable Coated Braided Silk Suture under para 4.7 of HBP.			
	Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

57	Case No.:16/42/82-ALC4/2007	Party Name:MORAYA GLOBAL LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00352/AM08/	RLA File :03/95/040/01287/AM07/	Lic.No/Date:0310415993 15.01.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Indole Pure 99% under para 4.7 of HBP.			
	Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

58	Case No.:48/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00048/AM09/	RLA File :03/94/040/01181/AM07/	Lic.No/Date:0310416837 22.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciplacin Bolus under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U,O.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc
Ciplacin Bolus	1kg.	1.	Sulphadiazine BP	1.61 gm/Bolus
		2.	Sulphamerazine	1.61 gm/Bolus
		3.	Sulphapyridine	1.62 gm/Bolus
		4.	Streptomycin Sulphate	0.313 gm/Bolus
RA concerned may take further necessary action as per above decision of Norms Committee.				

59	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP. Committee decided to defer case for 13.05.2008.			

60	Case No.:47/3/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00047/AM09/	RLA File :08/24/040/00306/AM07/	Lic.No/Date:0810062610 25.01.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

61	Case No.:38/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00374/AM08/	RLA File :34/24/040/00246/AM07/	Lic.No/Date:3410018035 06.02.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

62	Case No.:40/42/82-ALC4/2007	Party Name:BHARAT DYE CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00376/AM08/	RLA File :08/24/040/00327/AM07/	Lic.No/Date:0810062850 09.02.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

63	Case No.:41/42/82-ALC4/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00377/AM08/	RLA File :34/24/040/00247/AM07/	Lic.No/Date:3410018064 09.02.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Verdyl Acetate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

64	Case No.:42/42/82-ALC4/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00378/AM08/	RLA File :03/94/040/01132/AM07/	Lic.No/Date:0310418987 09.02.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Isophthalic Acid under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

65	Case No.:44/42/82-ALC4/2007	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00380/AM08/	RLA File :03/94/040/01233/AM07/	Lic.No/Date:0310419219 12.02.2007	Defer Date: 27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Butylated Hydroxy Anisole under para 4.7 of HBP.

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

66	Case No.:45/42/82-ALC4/2007	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00381/AM08/	RLA File :34/24/040/00254/AM07/	Lic.No/Date:3410018076 12.02.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Butyrate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

67	Case No.:49/3/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/82/050/00049/AM09/	RLA File :02/24/040/00320/AM07/	Lic.No/Date:0210098306 20.02.2007																			
	Decision : Committee considered case as per agenda for ratification of norms for export product Himani (Fast Relief) Pain Relief Ointment (HFRO) under para 4.7 of HBP. Committee in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem signed on 22.04.2008 and in consultation with representative of Department of MSME present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="4">Himani (Fast Relief) Pain Relief Ointment 12 gm – 300000 pcs – 3600 Kgs. 25 gm – 200000 pcs.-5000 Kgs. 50 gm – 100000 pcs.—5000 kgs. 3 gm – 480000 pcs.-1440 Kgs</td><td rowspan="4">15040 Kgs.</td><td>1.</td><td>Microcrystalline Wax (Melting Point 75-80 degree)</td><td>1804.8 kg.</td></tr> <tr> <td>2.</td><td>Paraffin Wax (Melting point 60-65 degree</td><td>1654.4 Kgs.</td></tr> <tr> <td>3.</td><td>Liquid Paraffin light</td><td>1761.18 Kgs.</td></tr> <tr> <td>4.</td><td>Ozokirite Wax melting point 70-85 degree</td><td>1353.6 Kgs.</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Himani (Fast Relief) Pain Relief Ointment 12 gm – 300000 pcs – 3600 Kgs. 25 gm – 200000 pcs.-5000 Kgs. 50 gm – 100000 pcs.—5000 kgs. 3 gm – 480000 pcs.-1440 Kgs	15040 Kgs.	1.	Microcrystalline Wax (Melting Point 75-80 degree)	1804.8 kg.	2.	Paraffin Wax (Melting point 60-65 degree	1654.4 Kgs.	3.	Liquid Paraffin light	1761.18 Kgs.	4.	Ozokirite Wax melting point 70-85 degree
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																		
Himani (Fast Relief) Pain Relief Ointment 12 gm – 300000 pcs – 3600 Kgs. 25 gm – 200000 pcs.-5000 Kgs. 50 gm – 100000 pcs.—5000 kgs. 3 gm – 480000 pcs.-1440 Kgs	15040 Kgs.	1.	Microcrystalline Wax (Melting Point 75-80 degree)	1804.8 kg.																		
		2.	Paraffin Wax (Melting point 60-65 degree	1654.4 Kgs.																		
		3.	Liquid Paraffin light	1761.18 Kgs.																		
		4.	Ozokirite Wax melting point 70-85 degree	1353.6 Kgs.																		

5.	Liquid Paraffin heavy	2707.2 Kgs.
6.	Methyl Salicylate (Winter green oil)	3008 Kgs.
7.	Thymol	30.08 Kgs.
8.	Turpentine Oil	150.4 Kgs.
9.	Clove Oil	45.12 Kgs.
10.	Menthol	1504 Kgs.
11.	Camphor	451.2 Kgs.
12.	Eucalyptus Oil	526.4 Kgs.
13.	Card Board other than Ivory Board	As per packing policy
14.	Kraft Paper	As per packing policy
15.	Polypropylene Granules (Injection Moulding grade)	As per packing policy
16.	LDPE Granules (Film Grade)	As per packing policy
17.	Lami Tubes	As per packing policy
18.	Aluminium Collapsible Tube	As per packing policy

RA concerned may take further necessary action as per above decision of Norms committee.

68	Case No.:50/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved										
	HQ File :01/82/050/00050/AM09/	RLA File :03/94/040/01320/AM07/	Lic.No/Date:0310420498 22.02.2007											
Decision : Committee considered case as per agenda for ratification of norms for export product GCS Max Powder under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td>GCS Max Powder</td><td>1 Pack of 500</td><td>1.</td><td>Glucosamine Hcl</td><td>0.2754 kg/pack</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	GCS Max Powder	1 Pack of 500	1.	Glucosamine Hcl	0.2754 kg/pack
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
GCS Max Powder	1 Pack of 500	1.	Glucosamine Hcl	0.2754 kg/pack										

	gram	2.	Sodium Chondrotin sulphate	0.0918 kg/pack
		3.	Manganese sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:445/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01268/AM07/	RLA File :09/24/040/00478/AM07/	Lic.No/Date:0910029428 22.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)]propyl]dimehylamine oxalate under para 4.7 of HBP. Case has already been approved by NC in its 01/09 meeting held on 01.04.2008.			

70	Case No.:858/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01685/AM07/	RLA File :07/24/040/00761/AM07/	Lic.No/Date:0710050236 22.02.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Assay 98% under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

71	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01709/AM07/	RLA File :05/24/040/00952/AM07/	Lic.No/Date:0510200115 27.02.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3-Pyridyl Acetic Acid Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

72	Case No.:28/50/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			
Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

73	Case No.:51/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																																
	HQ File :01/82/050/00051/AM09/	RLA File :03/94/040/01376/AM07/	Lic.No/Date:0310421807 05.03.2007																																	
	Decision : Committee considered case as per agenda for ratification of norms for export product GCS Max Powder and Maxima Powder under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="4">GCS Max Powder</td><td rowspan="4">1 Pack of 500 gram</td><td>1.</td><td>Glucosamine Hcl</td><td>0.2754 kg/pack</td></tr> <tr> <td>2.</td><td>Sodium Chondrotin sulphate</td><td>0.0918 kg/pack</td></tr> <tr> <td>3.</td><td>Manganese sulphate</td><td>0.00244 kg/pack</td></tr> <tr> <td>4.</td><td>Ascorbic acid (calcium ascorbate)</td><td>0.01592 kg/pack</td></tr> <tr> <td rowspan="4">GCS Maxima Powder</td><td rowspan="4">1 pack of 500 gram</td><td>1.</td><td>Glucosamine Hcl</td><td>0.02754 kg/pack</td></tr> <tr> <td>2.</td><td>Sodium Chondrotin Sulphate</td><td>0.0918 kg/pack</td></tr> <tr> <td>3.</td><td>Manganese Sulphate</td><td>0.00244 kg/pack</td></tr> <tr> <td>4.</td><td>Ascorbic acid (calcium ascorbate)</td><td>0.01592 kg/pack</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	GCS Max Powder	1 Pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack	2.	Sodium Chondrotin sulphate	0.0918 kg/pack	3.	Manganese sulphate	0.00244 kg/pack	4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack	GCS Maxima Powder	1 pack of 500 gram	1.	Glucosamine Hcl	0.02754 kg/pack	2.	Sodium Chondrotin Sulphate	0.0918 kg/pack	3.	Manganese Sulphate	0.00244 kg/pack	4.	Ascorbic acid (calcium ascorbate)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																																
GCS Max Powder	1 Pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack																																
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		3.	Manganese sulphate	0.00244 kg/pack																																
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		2.	Sodium Chondrotin Sulphate	0.0918 kg/pack																																
		3.	Manganese Sulphate	0.00244 kg/pack																																
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack																																

74	Case No.:52/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00052/AM09/	RLA File :03/94/040/01378/AM07/	Lic.No/Date:0310421809 05.03.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog (Powder) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 50 gram	1.	Glucosamine Hcl	27.545 gm/pack
		2.	Sodium Chondrotin sulphate	9.18 gm/pack
		3.	Manganese sulphate	0.244 gm/pack
		4.	Ascorbic acid (calcium ascorbate)	1.592 gm/pack

RA concerned may take further necessary action as per above decision of NC.

Case No.:746/24/87-ALC1/2007

Party Name:ALCHYMARS ICM SM PRIVATE LIMITED

Meet No/Date:3/82-ALC4/2008
15.04.2008

Status:Case
Approved

HQ File :01/87/050/01087/AM07/

RLA File :04/24/040/00463/AM07/

Lic.No/Date:0410088158
08.03.2007

Decision : Committee considered case as per agenda for ratification of norms for export product 2-Methyl Mercapto Phenothiazine under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Methyl Mercapto Phenothiazene	1kg.	1.	3-Methyl Mercapto Aniline	2.36 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

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Case No.:744/24/87-ALC1/2007

Party Name:ACACIA LIFE SCIENCES PVT LTD.

Meet No/Date:3/82-ALC4/2008
15.04.2008

Status:Case
Rejected

HQ File :01/87/050/01086/AM07/

RLA File :09/24/040/00492/AM07/

Lic.No/Date:0910029581

76

08.03.2007

Decision : Committee considered case as per agenda for ratification of norms for export product (3Z)-4-(Aminomethyl)-3-Pyrrolidinone-O-Methyloxime Hydrochloride under para 4.7 of HBP.

Committee observed that firm was requested to furnish technical information vide letter dated 28.09.2007, but same has not been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

77	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/40 Tablets under para 4.7 of HBP. Committee decided to forward a copy of DML to PI Division for their comments. Accordingly, Case was deferred for 13.05.2008.			

78	Case No.:467/24/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01334/AM07/	RLA File :09/24/040/00519/AM07/	Lic.No/Date:0910029657 14.03.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Aminomethyl 7-Chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-4-Benzodiazepine Dimaleate under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

79	Case No.:3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01367/AM07/	RLA File :09/24/040/00505/AM07/	Lic.No/Date:0910029769 26.03.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

80	Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Allylestrenol under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

81	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Naproxen Granules DC Grade 80% (Compresso NAP 80) under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

82	Case No.:9/21/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Approved
	HQ File :01/82/050/00009/AM08/	RLA File :09/24/040/00543/AM07/	Lic.No/Date:0910029931 10.04.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino-3[(Z/E)-1-Propen-1-YL]-3-Cephem-4-Carboxylic Acid (APRA) under para 4.7 of HBP. Case has already been approved by NC.			

83	Case No.:50/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00386/AM08/	RLA File :03/94/040/00017/AM08/	Lic.No/Date:0310426065 10.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune30/40 Tablets under para 4.7 of HBP. Committee decided to forward a copy of DML to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

84	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium L-Aspartate, Magnesium L-Aspartate and Zinc L-Aspartate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

85	Case No.:53/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00389/AM08/	RLA File :07/24/040/00862/AM07/	Lic.No/Date:0710051389 24.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Lactobionate, Calcium Glubionate and Calcium Bromolactobionate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

86	Case No.:54/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00390/AM08/	RLA File :07/24/040/00861/AM07/	Lic.No/Date:0710051390 24.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Gluconate, Magnesium Gluconate, Potassium Gluconate, Ferrous Gluconate, Manganese Gluconate, Calcium Magnesium Lactate Gluconate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

87	Case No.:550/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00188/AM08/	RLA File :09/24/040/00526/AM07/	Lic.No/Date:0910030104 25.04.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propafenone Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

88	Case No.:56/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00392/AM08/	RLA File :07/24/040/00052/AM08/	Lic.No/Date:0710051438 26.04.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate and Calcium Lactate Gluconate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

89	Case No.:57/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00393/AM08/	RLA File :07/24/040/00053/AM08/	Lic.No/Date:0710051439 26.04.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate-Injectable Grade, Calcium Lactate Gluconate, Calcium Glubionate dna Calcium Borogluconate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

90	Case No.:27/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00232/AM08/	RLA File :09/24/040/00024/AM08/	Lic.No/Date:0910030158 03.05.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Phenazopyridine Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

91	Case No.:20/21/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00028/AM08/	RLA File :05/24/040/00097/AM08/	Lic.No/Date:0510203344 07.05.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Carbomer Granules 44% under para 4.7 of HBP.			

Committee decided to defer case for 13.05.2008 for comments of PI Division.

92	Case No.:59/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00395/AM08/	RLA File :03/94/040/00102/AM08/	Lic.No/Date:0310428812 08.05.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/40 Tablets under para 4.7 of HBP. Committee decided to forward a copy of DML to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

93	Case No.:60/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00396/AM08/	RLA File :05/24/040/00092/AM08/	Lic.No/Date:0510203860 18.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Para-Cymene 95% under para 4.7 of HBP. Case has already been rejected by NC in its 01/09 meeting held on 01.04.2008.			

94	Case No.:622/24/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00388/AM08/	RLA File :09/24/040/00048/AM08/	Lic.No/Date:0910030334 24.05.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

95	Case No.:53/3/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00053/AM09/	RLA File :08/91/040/00092/AM08/	Lic.No/Date:0810065050 25.05.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio Hyalur Ophthalmic Solution/Bio Hyalur plus Ophthalmic Solution (Prefilled Syringe) under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

96	Case No.:54/3/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00054/AM09/	RLA File :08/91/040/00087/AM08/	Lic.No/Date:0810065084 28.05.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydroxy Prophyl Methyl Cellulose Ophthalmic Solution (Prefilled syringe) under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

97	Case No.:636/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																																				
	HQ File :01/83/050/00412/AM08/	RLA File :09/24/040/00531/AM07/	Lic.No/Date:0910030365 28.05.2007																																					
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyclohexyl Ester under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U,O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="10">Cyclohexyl Ester</td><td rowspan="10">1kg.</td><td>1.</td><td>Glyoxylic acid 50%</td><td>0.90 kg/kg</td></tr> <tr> <td>2.</td><td>Formaldehyde</td><td>0.566 kg/kg</td></tr> <tr> <td>3.</td><td>2,5-Dihydroxy-1-4 dithiane (or) 1,4 Dithiane 2,5-DIOL</td><td>0.365 kg/kg</td></tr> <tr> <td>4.</td><td>Cytosine</td><td>0.455 kg/kg</td></tr> <tr> <td>5.</td><td>Thionyl chloride</td><td>0.391 kg/kg</td></tr> <tr> <td>6.</td><td>Dimethyl formamide</td><td>0.20 kg/kg</td></tr> <tr> <td>7.</td><td>Acetic Acid</td><td>0.010 kg/kg</td></tr> <tr> <td>8.</td><td>Methane Sulphonic acid</td><td>0.0125 kg/kg</td></tr> <tr> <td>9.</td><td>Dichloromethane</td><td>2.37 kg/kg</td></tr> <tr> <td>10.</td><td>Toluene</td><td>1.67 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Cyclohexyl Ester	1kg.	1.	Glyoxylic acid 50%	0.90 kg/kg	2.	Formaldehyde	0.566 kg/kg	3.	2,5-Dihydroxy-1-4 dithiane (or) 1,4 Dithiane 2,5-DIOL	0.365 kg/kg	4.	Cytosine	0.455 kg/kg	5.	Thionyl chloride	0.391 kg/kg	6.	Dimethyl formamide	0.20 kg/kg	7.	Acetic Acid	0.010 kg/kg	8.	Methane Sulphonic acid	0.0125 kg/kg	9.	Dichloromethane	2.37 kg/kg	10.	Toluene
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																																				
Cyclohexyl Ester	1kg.	1.	Glyoxylic acid 50%	0.90 kg/kg																																				
		2.	Formaldehyde	0.566 kg/kg																																				
		3.	2,5-Dihydroxy-1-4 dithiane (or) 1,4 Dithiane 2,5-DIOL	0.365 kg/kg																																				
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		7.	Acetic Acid	0.010 kg/kg																																				
		8.	Methane Sulphonic acid	0.0125 kg/kg																																				
		9.	Dichloromethane	2.37 kg/kg																																				
		10.	Toluene	1.67 kg/kg																																				

	11.	Hexamethyl disilazane	0.75 kg/kg
	12.	Triethylamine	0.664 kg/kg
	13.	Hexane	1.83 kg/kg
	14.	Isopropyl acetate	0.67 kg/kg
	15.	Cyclohexane	2.31 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.			

98	Case No.:645/24/83-ALC1/2007	Party Name:AYURSIDDHA INC.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/83/050/00438/AM08/	RLA File :05/24/040/00105/AM08/	Lic.No/Date:0510204254 30.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Blockbuster All Clear Capsules under para 4.7 of HBP. Committee observed that firm was requested to furnish copy of approved formulation alongwith other technical details vide Department of MSME letter No.5(9)/2005-Chem dated 28.02.2008 followed by reminder dated 11.04.2008, but same has not been received and no norms can be fixed in absence of technical details. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

99	Case No.:61/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00397/AM08/	RLA File :34/24/040/00037/AM08/	Lic.No/Date:3410018872 01.06.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di butyl Tin Oxide under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

100	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15mg, 20mg, 30mg, 40mg, Lamivir S-3-			

and S-40 tablets under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of PI Division.

101

Case No.:680/24/83-ALC1/2007	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/83/050/00524/AM08/	RLA File :05/24/040/00166/AM08/	Lic.No/Date:0510204918 14.06.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product D(-) Para hydroxyl Phenyl Glycine Dane Salt under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/126/2007-PI-III dated 24.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
D(-) Para Hydroxy Phenyl Glyhcine Methyl Potassium Dane Salt	1 kg	1.	DL Para Hydroxy Phenyl Glycine Base	0.608 kg/kg.
		2.	Methyl Aceto Acetate	0.51 kg/kg
		3.	Potassium Carbonate	0.30 kg/kg
		4.	Methanol	0.50 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:65/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00401/AM08/	RLA File :09/24/040/00078/AM08/	Lic.No/Date:0910030572 15.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Hydroxy Benzoae BP (Methyl Paraben) and Propyl Hydroxy Benzoate BP (Prppyl Paraben) under para 4.7 of HBP.			
	Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

103	Case No.:66/42/82-ALC4/2007		Party Name:VAMSHI CHEMICALS LTD.		Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/82/050/00402/AM08/	RLA File :06/24/040/00007/AM08/	Lic.No/Date:0610012065 20.06.2007	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Iso-Longifolene and Longifolene Acetate Main under para 4.7 of HBP.			
Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

104	Case No.:71/42/82-ALC4/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00407/AM08/	RLA File :03/95/040/00251/AM08/	Lic.No/Date:0310433412 21.06.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyetherketoneketone (PEKK) 60/40 and Polyetherketoneketone (PEKK) 70/30 under para 4.7 of HBP.			
	Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

105

Case No.:83/19/83-ALC1/2007	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status: Case Approved
HQ File :01/83/050/00643/AM08/	RLA File :03/95/040/01529/AM07/	Lic.No/Date:0310433838 25.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxybenzene under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 22.04.2008 in the case of M/S Catapharma (I) Pvt. Ltd and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,2 Methylenedioxybenzene	1 Kg.	1.	Catechol	1.07 kg/kg
		2.	Methylene Chloride	0.82 kg/kg
		3.	Tetrabutyl Ammonium Bromide	0.07 kg/kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:47/18/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved															
	HQ File :01/83/050/00642/AM08/	RLA File :03/95/040/00223/AM08/	Lic.No/Date:0310433836 25.06.2007																
	Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT) under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/43/2007-Ch.II dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">2(Chloro Methyl) Mercapto Benzo Thiazole (CMBT)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>2-Mercapto Benzo Thiazole</td><td>0.910 kg/kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>0.272 kg/kg</td></tr> <tr> <td>3.</td><td>Di Bromo Methane</td><td>0.557 kg/kg</td></tr> </tbody> </table> Committee also decided to ask the firm to submit registration/clearance from Central Insecticides Board, Department of Agriculture & Co-operation before implementation of above decision as the export item has its use as fungicide in leather industry.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2(Chloro Methyl) Mercapto Benzo Thiazole (CMBT)	1 Kg.	1.	2-Mercapto Benzo Thiazole	0.910 kg/kg	2.	Methylene Chloride	0.272 kg/kg	3.	Di Bromo Methane
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
2(Chloro Methyl) Mercapto Benzo Thiazole (CMBT)	1 Kg.	1.	2-Mercapto Benzo Thiazole	0.910 kg/kg															
		2.	Methylene Chloride	0.272 kg/kg															
		3.	Di Bromo Methane	0.557 kg/kg															

107	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00613/AM08/	RLA File :04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro Adenosin Triacetate (2-FAT) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

108	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP.			

Committee decided to defer case for 13.05.2008 for comments of PI Division.

109	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

110	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Benzyl Pyrrolidine under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

111	Case No.:68/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00404/AM08/	RLA File :09/24/040/00053/AM08/	Lic.No/Date:0910030719 02.07.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diazolidinyl Urea and Imidazolidinyl Urea under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

112	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP.			

Committee decided to forward a copy of application to DGHS for their comments. Accordingly, case was deferred for 27.05.2008.

113	Case No.:93/19/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00673/AM08/	RLA File :05/24/040/00171/AM08/	Lic.No/Date:0510205792 05.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dihydro-1-ethyl-7-methyl-4-oxo-1,8-naphthyridine-3-carboxylic acid-Crude under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

114	Case No.:55/3/82-ALC4/2008	Party Name:VVF LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00055/AM09/	RLA File :03/95/040/00179/AM08/	Lic.No/Date:0310435712 11.07.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Distilled Fatty Acid C16,C18,C16-C18 under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

115	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00709/AM08/	RLA File :03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Hydrochloride BP/USP under para 4.7 of HBP. Committee decided to await reply of letter dated 26.03.2008 from firm. Accordingly, case was deferred for 13.05.2008.			

116	Case No.:72/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00408/AM08/	RLA File :03/94/040/00383/AM08/	Lic.No/Date:0310436156 13.07.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir 15,g Capsules etc. under para 4.7 of			

HBP.

Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.

117	Case No.:797/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/83/050/00755/AM08/	RLA File :05/24/040/00286/AM08/	Lic.No/Date:0510206321 16.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Citalopram hydrobromide under para 4.7 of HBP. Case has already been rejected by NC in its 1/09 meeting held on 01.04.2008.			

118	Case No.:905/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00915/AM08/	RLA File :03/95/040/01473/AM07/	Lic.No/Date:0310436839 19.07.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol BP under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

119	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00916/AM08/	RLA File :03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Setralone (Tetralone) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

120	Case No.:829/24/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00821/AM08/	RLA File :09/24/040/00042/AM08/	Lic.No/Date:0910030972 23.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cis-4-Amino-3-Methoxy-Piperidine-1-Carboxylic Acid Ethyl Ester Monohydrochloride under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/94/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cis-4-Amino-3-Methoxy-Piperidine-1-Carboxylic Acid Ethyl Ester Mono Hcl	1 Kg.	1.	Methyl Acrylate	1.82 kg/kg
		2.	Methanol	3.84 kg/kg
		3.	Sodium Methoxide	1.365 kg/kg
		4.	Chloroform	2.17 kg/kg
		5.	Ethyl Chloro Formate	1.45 kg/kg
		6.	Toluene	4.22 kg/kg
		7.	Tri Ethyl amine	0.36 kg/kg
		8.	Potassium Hydroxide	1.29 kg/kg
		9.	Di Iso propyl Ether	0.72 kg/kg

RA concerned may take further necessary action as per above decision of NC.

121	Case No.:840/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00837/AM08/	RLA File :09/24/040/00155/AM08/	Lic.No/Date:0910030999 25.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)-propyl]dimethylamine oxalate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/97/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
3-5[Bromo-1-(Fluorophenyl)(1,3 dihydro isobenzofuranyl) propyl] dimethylamine oxalate	1 Kg.	1.	5-bromo Phthalide	1.35 kg/kg
		2.	1-Bromo-3-chloropropane	1.85 kg/kg
		3.	1-Bromo-4-Fluoro Benzene	1.38 kg/kg
		4.	Toluene	6.80 kg/kg

		5.	Tetrahydrofuran	5.39 kg/kg
		6.	Isopropyl alcohol	0.40 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

122

Case No.:79/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/82/050/00415/AM08/	RLA File :03/94/040/00431/AM08/	Lic.No/Date:0310437633 27.07.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Ramipril Tablets 40/2.5mg, 80/2.5mg, 40/10mg, 80/10mg, 40/5mg, 80/5mg under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Telmisartan + Ramipril tablets 40mg/2.5mg	1 No.	1.	Telmisartan Granules	68.70 mg/tablet
Telmisartan + Ramipril tablets 80mg/2.5mg	1 No.	1.	Telmisartan Granules	137.41 mg/tablet
Telmisartan + Ramipril tablets 40mg/10mg	1 No.	1.	Telmisartan Granules	68.70 mg/tablet
Telmisartan + Ramipril tablets 80mg/10mg	1 No.	1.	Telmisartan Granules	137.41 mg/tablet
Telmisartan + Ramipril tablets 40mg/5mg	1 No.	1.	Telmisartan Granules	68.70 mg/tablet
Telmisartan + Ramipril tablets 80mg/5mg	1 No.	1.	Telmisartan Granules	137.41 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:75/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00411/AM08/	RLA File :34/24/040/00083/AM08/	Lic.No/Date:3410019350 02.08.2007	Defer Date: 27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP.

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

124	Case No.:56/3/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00056/AM09/	RLA File :07/24/040/00321/AM08/	Lic.No/Date:0710052700 03.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin 500mg + Sulbactam 250mg Injection and Ampicillin 1000mg + Sulbactam 500 mg. Injection under para 4.7 of HBP. Committee observed that firm has obtained Advance Authorisation under para 4.7.1 of HBP under adhoc norms fixed category. Committee, accordingly, decided to close the case.			

125	Case No.:893/24/83-ALC1/2007	Party Name:GARUDA CHEMICALS	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM08/	RLA File :03/94/040/00413/AM08/	Lic.No/Date:0310438614 07.08.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Diethylamine Salicylate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

126	Case No.:77/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00413/AM08/	RLA File :34/24/040/00087/AM08/	Lic.No/Date:3410019376 07.08.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

127	Case No.:81/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008	Status:Case
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		15.04.2008	Approved	
HQ File :01/82/050/00417/AM08/	RLA File :03/94/040/00473/AM08/	Lic.No/Date:0310438672 07.08.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme	2.16 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

128	Case No.:80/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00416/AM08/	RLA File :03/94/040/00485/AM08/	Lic.No/Date:0310439033 09.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Gemcitabine Okasa Pharma (Gemciross) 1g Injection/Gemcitabine Hydrochloride Injection 100mg/Oncogem 1000Injection and Gemcitabine 200mg Injection/Gemcitabine Hydrochloride Injection 200mg/Gemcitabine hydrochloride Injection 200mg/Oncogem 200 Injection under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

129	Case No.:14/25/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
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HQ File :01/83/050/01039/AM08/	RLA File :03/95/040/00475/AM08/	Lic.No/Date:0310439724 16.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP.			
Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

130	Case No.:82/42/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00418/AM08/	RLA File :05/24/040/00401/AM08/	Lic.No/Date:0510207640 17.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Citalopram hydrobromide Tablets 10mg, 20mg and 40mg under para 4.7 of HBP. Committee observed that application was filed by firm based on non-infringing process and firm was requested to furnish details like country of export etc. vide letter dated 19.12.2007, but same has not been received. Accordingly, Committee decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

131	Case No.:974/24/83-ALC1/2007	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																					
	HQ File :01/83/050/00991/AM08/	RLA File :09/24/040/00173/AM08/	Lic.No/Date:0910031180 21.08.2007																						
	Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine Maleate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.35011/28/2005-PI-III dated 03.05.2005 in the case of M/S Dr. Reddy's Labs Ltd and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="5">Amlodipine Maleate</td><td rowspan="5">1kg.</td><td>1.</td><td>Ethyl-4-chloro Aceto Acetate</td><td>1.24 kg/kg</td></tr> <tr> <td>2.</td><td>Methyl Aceto Acetate</td><td>2.10 kg/kg</td></tr> <tr> <td>3.</td><td>Monoethanalamine</td><td>0.53 kg/kg</td></tr> <tr> <td>4.</td><td>Orthochloro Benzaldehyde</td><td>0.75 kg/kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>3.06 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Amlodipine Maleate	1kg.	1.	Ethyl-4-chloro Aceto Acetate	1.24 kg/kg	2.	Methyl Aceto Acetate	2.10 kg/kg	3.	Monoethanalamine	0.53 kg/kg	4.	Orthochloro Benzaldehyde	0.75 kg/kg	5.	Methylene Chloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																					
Amlodipine Maleate	1kg.	1.	Ethyl-4-chloro Aceto Acetate	1.24 kg/kg																					
		2.	Methyl Aceto Acetate	2.10 kg/kg																					
		3.	Monoethanalamine	0.53 kg/kg																					
		4.	Orthochloro Benzaldehyde	0.75 kg/kg																					
		5.	Methylene Chloride	3.06 kg/kg																					

RA concerned may take further necessary action as per above decision of Norms committee.

132	Case No.:972/24/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved															
	HQ File :01/83/050/00988/AM08/	RLA File :09/24/040/00554/AM07/	Lic.No/Date:0910031178 21.08.2007																
	Decision : Committee considered case as per agenda for ratification of norms for export product (2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/254/2004-PI-III dated 15.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="3">(2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate</td><td rowspan="3">1kg.</td><td>1.</td><td>1,3 Difluoro benzene</td><td>0.65 kg/kg</td></tr> <tr> <td>2.</td><td>4-Amino-1,2,4-Triazole</td><td>0.493 kg/kg</td></tr> <tr> <td>3.</td><td>Trimethyl Sulphoxonium Iodide</td><td>0.74 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	(2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate	1kg.	1.	1,3 Difluoro benzene	0.65 kg/kg	2.	4-Amino-1,2,4-Triazole	0.493 kg/kg	3.	Trimethyl Sulphoxonium Iodide
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
(2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate	1kg.	1.	1,3 Difluoro benzene	0.65 kg/kg															
		2.	4-Amino-1,2,4-Triazole	0.493 kg/kg															
		3.	Trimethyl Sulphoxonium Iodide	0.74 kg/kg															

133	Case No.:973/24/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/00990/AM08/	RLA File :09/24/040/00139/AM08/	Lic.No/Date:0910031179 21.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (2(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1(H)-Triazole-1-YL)Propane Methane Sulphonate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/254/2004-PI-III dated 15.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is			

lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(2,4 Difluorophenyl)-1-(1H-1,2,4-Triazole-2,3 Epoxy Propane)Methane Sulphonate OR 1,2-Epoxy-2-(2,4-Difluorophenyl)-3-(1H)-Triazole-1-YL)Propane Methane Sulphonate	1kg.	1.	1,3 Difluoro benzene	0.65 kg/kg
		2.	4-Amino-1,2,4-Triazole	0.493 kg/kg
		3.	Trimethyl Sulphoxonium Iodide	0.74 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

134	Case No.:999/24/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01017/AM08/	RLA File :09/24/040/00154/AM08/	Lic.No/Date:0910031200 24.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product [1S,4R]-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl)Amino]-2-yclopentene-1-Methanol under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U,O.No.35011/207/2006-PI-III dated 24.03.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
[1S,4R]-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl)Amino]-2-yclopentene-1-Methanol	1kg.	1.	Vincelactum	2.18 kg/kg
		2.	Pyridine	3.48 kg/kg
		3.	Sodium Borohydride	0.317 kg/kg
		4.	D(-) Tartaric acid	1.06 kg/kg
		5.	2,5-Diamino-4,6-Di hydroxyl Pyrimidine Hcl	1.638 kg/kg
		6.	Dimethyl formamide	1.73 kg/kg

		8.	Propionic acid	1.35 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

135	Case No.:1000/24/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																																																			
	HQ File :01/83/050/01018/AM08/	RLA File :09/24/040/00185/AM08/	Lic.No/Date:0910031201 24.08.2007																																																				
	Decision : Committee considered case as per agenda for ratification of norms for export product 8-Chloro-5,6-Dihydro-11h-benzo(5,6)cyclohepta(1,2-b)pyridine-11-one under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U,O.No.35011/210/2005-PI-III dated 22.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="15">8-Chloro-5,6-dihydro-11H-Benzo (5,6)Cyclopheta (1,2-B) Pyridine-11-one (OR) 8-chloro-10,11-Dihydro-4-AZA-5H-Benzo (1,D)-Cyclohenpan-5-one</td><td rowspan="15">1kg.</td><td>1.</td><td>Nicotinic Acid or Niacin</td><td>2.10 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>5.56 kg/kg</td></tr> <tr> <td>3.</td><td>Di isopropyl ether</td><td>2.63 kg/kg</td></tr> <tr> <td>4.</td><td>Meta chloro benzyl chloride</td><td>1.92 kg/kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofuran</td><td>1.47 kg/kg</td></tr> <tr> <td>6.</td><td>Sodium methoxide Powder</td><td>0.61 kg/kg</td></tr> <tr> <td>7.</td><td>Hydrazine hydrate 80%</td><td>1.26 kg/kg</td></tr> <tr> <td>8.</td><td>Hydrogen peroxide 50%</td><td>2.38 kg/kg</td></tr> <tr> <td>9.</td><td>N,N,Di methyl carbomylchloride</td><td>1.20 kg/kg</td></tr> <tr> <td>10.</td><td>Acetonitrile</td><td>1.47 kg/kg</td></tr> <tr> <td>11.</td><td>Potassium carbonate</td><td>1.60 kg/kg</td></tr> <tr> <td>12.</td><td>Iso propyl alcohol</td><td>1.47 kg/kg</td></tr> <tr> <td>13.</td><td>Thionyl Chloride</td><td>0.92 kg/kg</td></tr> <tr> <td>14.</td><td>Phosphorous Penta chloride</td><td>1.57 kg/kg</td></tr> <tr> <td>15.</td><td>Methylene di chloride</td><td>1.58 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	8-Chloro-5,6-dihydro-11H-Benzo (5,6)Cyclopheta (1,2-B) Pyridine-11-one (OR) 8-chloro-10,11-Dihydro-4-AZA-5H-Benzo (1,D)-Cyclohenpan-5-one	1kg.	1.	Nicotinic Acid or Niacin	2.10 kg/kg	2.	Methanol	5.56 kg/kg	3.	Di isopropyl ether	2.63 kg/kg	4.	Meta chloro benzyl chloride	1.92 kg/kg	5.	Tetrahydrofuran	1.47 kg/kg	6.	Sodium methoxide Powder	0.61 kg/kg	7.	Hydrazine hydrate 80%	1.26 kg/kg	8.	Hydrogen peroxide 50%	2.38 kg/kg	9.	N,N,Di methyl carbomylchloride	1.20 kg/kg	10.	Acetonitrile	1.47 kg/kg	11.	Potassium carbonate	1.60 kg/kg	12.	Iso propyl alcohol	1.47 kg/kg	13.	Thionyl Chloride	0.92 kg/kg	14.	Phosphorous Penta chloride	1.57 kg/kg	15.	Methylene di chloride
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		14.	Phosphorous Penta chloride	1.57 kg/kg																																																			
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136	Case No.:89/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																			
	HQ File :01/82/050/00425/AM08/	RLA File :03/94/040/00553/AM08/	Lic.No/Date:0310440964 27.08.2007																				
Decision : Committee considered case as per agenda for ratification of norms for export product Lamivir 150mg tablets, Lamivir S-30 Tablets, Lamivir S-40 Tablets and Lamivudine Oral Solution/Lamivir under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]</td><td>1 No.</td><td>1.</td><td>(1'R,2'S,5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carbocylate/CME Compound</td><td>2.19 kg/kg of Lamivudine</td></tr> <tr> <td>Lamivudine 150mg tablet + Stavudine 30mg tablet [Lamivudine 153mg/tablet]</td><td>1 No.</td><td rowspan="3">2.</td><td rowspan="3">Sodium Borohydride</td><td rowspan="3">0.48 kg/kg of Lamivudine</td></tr> <tr> <td>Lamivudine 150mg tablet + Stavudine 40mg tablet [Lamivudine 153mg/tablet]</td><td>1 No.</td></tr> <tr> <td>Lamivudine Oral Solution 50mg/5ml, 100ml bottle [Lamivudine 1020mg/100 ml bottle]</td><td>1 No.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carbocylate/CME Compound	2.19 kg/kg of Lamivudine	Lamivudine 150mg tablet + Stavudine 30mg tablet [Lamivudine 153mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine	Lamivudine 150mg tablet + Stavudine 40mg tablet [Lamivudine 153mg/tablet]	1 No.	Lamivudine Oral Solution 50mg/5ml, 100ml bottle [Lamivudine 1020mg/100 ml bottle]	1 No.
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																			
Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carbocylate/CME Compound	2.19 kg/kg of Lamivudine																			
Lamivudine 150mg tablet + Stavudine 30mg tablet [Lamivudine 153mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine																			
Lamivudine 150mg tablet + Stavudine 40mg tablet [Lamivudine 153mg/tablet]	1 No.																						
Lamivudine Oral Solution 50mg/5ml, 100ml bottle [Lamivudine 1020mg/100 ml bottle]	1 No.																						

137	Case No.:6/25/83-ALC1/2007	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case approved
	HQ File :01/83/050/01031/AM08/	RLA File :09/24/040/00055/AM08/	Lic.No/Date:0910031313 29.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 4-Acetamido-5-Bromo-2-Methoxy Benzoic				

Acid methyl Ester (bromomethopabate) under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Acetamido-5-Bromo-2-Methoxy Benzoic Acid Methyl Ester (Bromomethopabate) Almost White Crystalline Powder	1kg.	1.	Potassium Carbonate	1.94 kg/kg
		2.	Meta Amino Phenol	0.86 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

138	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Didanosine under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

139	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01067/AM08/	RLA File :03/94/040/00299/AM08/	Lic.No/Date:0310441432 30.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP. Case has already been approved by NC in its 40/08 meeting held on 03.03.2008.			

140	Case No.:88/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00424/AM08/	RLA File :03/94/040/00554/AM08/	Lic.No/Date:0310441419	

30.08.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Lopinavir and Ritonavir Tablets and Lopinavir and Ritonavir Capsules under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lopinavir 200mg + Ritonavir 50mg tablets [Lopinavir 204 mg/tablet]	1 No.	1.	[(1S,3S,4S)-4-[[[2,6-dimethylphenoxy)acetyl]amino]-3-hydroxy-5-phenyl-1-(phenylmethyl)pentyl]-1,1-dimethylethyl ester carbomic acid	1.677 kg/kg of Lopinavir
Lopinavir 133.3 mg + Ritonavir 33.3 mg Capsules [Lopinavir 135.86 mg/Capsule]	1 No.	2.	Tetrahydrofuran	3.35 kg/kg of Lopinavir

RA concerned may take further necessary action as per above decision of NC.

141	Case No.:12/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01086/AM08/	RLA File :03/94/040/00555/AM08/	Lic.No/Date:0310441561 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Saquinavir 200mg Capsules under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

142	Case No.:9/27/83-ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/83/050/01083/AM08/	RLA File :03/95/040/00534/AM08/	Lic.No/Date:0310441537 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of			

HBP.

Committee observed that firm has now given chemistry deferment from the one given initially along with their application for Advance Authorisation. It was, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

143	Case No.:5/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00175/AM08/	RLA File :03/94/040/00571/AM08/	Lic.No/Date:0310441556 31.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Case has already been approved by NC in its 39/08 meeting held on 29.01.2008.			

144	Case No.:29/27/83-ALC1/2007	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01103/AM08/	RLA File :03/94/040/00521/AM08/	Lic.No/Date:0310441708 03.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ramipril Precursor II (Step 3) under para 4.7 of HBP. Case has already been approved by NC in its 40/08 meeting held on 03.03.2008.			

145	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Nonenone under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

146	Case No.:92/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00428/AM08/	RLA File :03/94/040/00578/AM08/	Lic.No/Date:0310441906	

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine 150mg tablets, Lamivudine 150mg and Stavudine 30mg tablets, Lamivudine 150mg and Stavudine 40mg tablets and Lamivudine Oral Solution under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150 mg tablet [Lamivudine 153 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)-Methyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carbocylate/CME Compound	2.19 kg/kg of Lamivudine
Lamivudine 150mg tablet + Stavudine 30mg tablet [Lamivudine 153mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine 150mg tablet + Stavudine 40mg tablet [Lamivudine 153mg/tablet]	1 No.			
Lamivudine Oral Solution 50mg/5ml, 100ml bottle [Lamivudine 1020mg/100 ml bottle]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

147	Case No.:93/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00429/AM08/	RLA File :03/94/040/00582/AM08/	Lic.No/Date:0310441827 05.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg tablets and Nevirapine Oral Suspension 50mg/4ml under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme	2.16 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

148	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

149	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide or 5-Methoxy-2-[[[4-Methoxy-3,5-Dimethyl-2-Pyridine-2-Methyl]Thio]-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

150	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444	Defer Date:

		07.09.2007	13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Sulphide or (2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl(-2-Methyl(Thio/1h-Benamidazole under para 4.7 of HBP.			
Committee decided to defer case for 13.05.2008 for comments of PI Division.			

151	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01138/AM08/	RLA File :07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Methyl 4-Methyl Imidazole 99.5% purity under para 4.7 of HBP.			
	Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

152	Case No.:69/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01143/AM08/	RLA File :05/24/040/00396/AM08/	Lic.No/Date:0510208776 10.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) under para 4.7 of HBP.			
	Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

153	Case No.:57/3/82-ALC4/2008	Party Name:ALTA INTER-CHEM INDUSTRIES PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00057/AM09/	RLA File :08/24/040/00133/AM08/	Lic.No/Date:0810067114 11.09.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			
	Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

154	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP.			
Committee decided to defer case for 13.05.08.			

155	Case No.:10/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00180/AM08/	RLA File :03/94/040/00615/AM08/	Lic.No/Date:0310442878 12.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets 300mg under para 4.7 of HBP.			
	Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

156

Case No.:84/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
HQ File :01/83/050/01158/AM08/	RLA File :05/24/040/00426/AM08/	Lic.No/Date:0510208879 12.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8)under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2007-PI-III dated 24.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyno-3-Hydroxy Butanoate	1.00 kg/kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg/kg
		3.	Tertiary Butyl Acetate	2.11 kg/kg
		4.	Tetra Hydro Furan	5.63 kg/kg
		5.	2,2-Dimethoxy propane	2.79 kg/kg
		6.	Ketroreducatsse YDH/KRED	0.013 kg/kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg/kg

		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm/kg
RA concerned may take further necessary action as per above decision of NC.				

157	Case No.:94/27/83-ALC1/2007	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01168/AM08/	RLA File :34/24/040/00082/AM08/	Lic.No/Date:3410019647 14.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Betamethasone Valerate BP/USP under para 4.7 of HBP. Case has already been approved by NC in its 40/08 meeting held on 03.03.2008.			

158	Case No.:101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01175/AM08/	RLA File :26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hydrochloride under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

159	Case No.:115/27/83-ALC1/2007	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved		
	HQ File :01/83/050/01189/AM08/	RLA File :03/95/040/00562/AM08/	Lic.No/Date:0310443364 17.09.2007			
	Decision : Committee considered case as per agenda for ratification of norms for export product Meta Chloropropiophenone under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U,O.No.35011/207/2006-PI-III dated 24.03.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Export	Sl.No.	Import items	Qty.	allowed

	Qty.			per unit of export product
Metachloro Propiophenone	1kg.	1.	Propiophenone	1.39 kg/kg
		2.	EDC or Methylene chloride	0.67 kg/kg
		3.	Acetone	0.17 kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

160	Case No.:139/27/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01213/AM08/	RLA File :03/95/040/00596/AM08/	Lic.No/Date:0310443734 20.09.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Flonicamid under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

161	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01265/AM08/	RLA File :04/24/040/00235/AM08/	Lic.No/Date:0410091280 01.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product [Alpha-(Alpha,Bita)]-Beta-Methyl-Alpha-Phenyl-1-Pyrrolidineethanol Base)Pyrrolidinyl Nor ephedrine base) under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

162	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpheniramine Base under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

163	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Amlodipin Tablets 40/10mg, 80/10mg, 40/5mg and 80/5mg under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

164	Case No.:96/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																	
	HQ File :01/82/050/00432/AM08/	RLA File :03/94/040/00688/AM08/	Lic.No/Date:0310445044 03.10.2007																		
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets and nevirapine Oral Suspension 50mg/5ml under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]</td><td rowspan="2">1 No.</td><td>1.</td><td>3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)</td><td>1.428 kg/kg of Nevirapine</td></tr> <tr> <td>2.</td><td>Cyclopropylamine</td><td>0.57 kg/kg of Nevirapine</td></tr> <tr> <td>Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]</td><td>1 No.</td><td>3.</td><td>Diglyme</td><td>2.16 kg/kg of Nevirapine</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine	2.	Cyclopropylamine	0.57 kg/kg of Nevirapine	Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																	
Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine																	
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine																	
Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme	2.16 kg/kg of Nevirapine																	

Case No.:2/25/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008	
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165			15.04.2008	Status:Case
	HQ File :01/82/050/00196/AM08/	RLA File :03/94/040/00664/AM08/	Lic.No/Date:0310445042 03.10.2007	Approved
	Decision : Committee considered case as per agenda for ratification of norms for export product Abacavir Sulphate Tablets 300mg under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

166	Case No.:7/29/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01272/AM08/	RLA File :05/24/040/00518/AM08/	Lic.No/Date:0510209861 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8)under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

167	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01274/AM08/	RLA File :09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

168	Case No.:33/29/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01298/AM08/	RLA File :09/24/040/00244/AM08/	Lic.No/Date:0910031713 05.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product {1R,2S,5R}-Methyl-5SO(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

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169	Case No.:43/29/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01308/AM08/	RLA File :09/24/040/00259/AM08/	Lic.No/Date:0910031715 08.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cytosine Menthyl Ester (CME) under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

170	Case No.:39/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01304/AM08/	RLA File :03/94/040/00643/AM08/	Lic.No/Date:0310445399 08.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

171	Case No.:98/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00434/AM08/	RLA File :03/94/040/00706/AM08/	Lic.No/Date:0310445735 09.10.2007										
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lamivir 150mg Tablets/Lamivudine Tablets 150mg, Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets, Lamivir S-40 Tablets/Lamivudine and Stavudine Tablets, Lamivir S Junior Tablets/Lamivudine and Stavudine Tablets, Lamivir S Baby Tablets/Lamivudine and Stavudine Tablets, Lamivir HBV Tablets 100mh/Lamivudine 100mg Tablets, Lamivudine and Zidovudine Tablets/Duovir/Bivir, Lamivudine, Zidovudine and Nevirapine Tablets/Duovir-N and Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]</td><td>1 No.</td><td>1.</td><td>(1'R,2'S,5'R)- Menthyl-5S- (Cytosine-1"- YL)-1,3Oxathiolane-</td><td>2.19 kg/kg of Lamivudine</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)- Menthyl-5S- (Cytosine-1"- YL)-1,3Oxathiolane-
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)- Menthyl-5S- (Cytosine-1"- YL)-1,3Oxathiolane-	2.19 kg/kg of Lamivudine									

Lamivudine 150mg + Stavudine 30mg tablet [Lamivudine 153.0 mg/tablet]	1 No.		2R-carboxylate/CME compound	
Lamivudine 150mg + Stavudine 40mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine 60mg + Stavudine 12mg tablet [Lamivudine 61.2 mg/tablet]	1 No.			
Lamivudine 30mg + Stavudine 3mg Tables [Lamivudine 30.6 mg/tablet]	1 No.			
Lamivudine 100mg tablet [Lamivudine 102.0 mg/tablet]	1 No.			
Lamivudine 150mg + Zidovudine 300mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Lamivudine 150mg + Zidovudine 300mg + Nevirapine 200mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Triomune 30/Lamivudine, Stavudine and Nevirapine Tablet [DML not given] Hence not allowed.	1 No.		Not allowed	

RA concerned may take further necessary action as per above decision of NC.

172	Case No.:99/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00435/AM08/	RLA File :03/94/040/00708/AM08/	Lic.No/Date:0310445737 09.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml under para 4.7 of HBP.				

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nevirapine 200mg tablet [Nevirapine 204 mg/tablet]	1 No.	1.	3-(2-Chloro-3-pyridine-carbonyl)-amino-2-chloro-4-methyl pyridine/(NVP(II) compound)	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
Nevirapine Oral solution 50 mg/5ml, 100ml bottle [Nevirapine 1020 mg/100 ml bottle]	1 No.	3.	Diglyme	2.16 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

173	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM08/	RLA File :07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Lactate, Magnesium Lactate, Zinc Lactate, Calcium Lactate Gluconate and Magnesium Lactate Gluconate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

174	Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00438/AM08/	RLA File :07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Orotate (Dihydrate), Calcium Orotate (Dihydrate), Potassium Orotate and Zinc Orotate (Dihydrate) under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

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Case No.:84/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/83/050/01349/AM08/	RLA File :03/94/040/00712/AM08/	Lic.No/Date:0310446240 12.10.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Gentadox Powder 100 gram per pack under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Gentadox Powder 100 gram per pack	1 pack	1.	Gentamycin sulphate	10.1 gm/100gm pack
		2.	Doxycycline Hcl	10.1 gm/100 gm pack
RA concerned may take further necessary action as per above decision of NC.				

176	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

177	Case No.:58/3/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00058/AM09/	RLA File :08/24/040/00250/AM07/	Lic.No/Date:0810067838 16.10.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

178	Case No.:102/29/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01367/AM08/	RLA File :09/24/040/00271/AM08/	Lic.No/Date:0910031798 16.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide under para 4.7 of HBP. Committee decided to call for data of Production & Consumption for the last three years duly certified by Central Excise and defer case for 13.05.2008.			

179	Case No.:103/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00439/AM08/	RLA File :09/24/040/00314/AM08/	Lic.No/Date:0910031800 16.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Adenosine Injection USP Prefilled Syringe 3mg/ml 2ml in a PFS and 4ml in a PFS under para 4.7 of HBP. Committee decided to call for data of production and consumption for the last three years duly certified by Central Excise Authority and defer case for 13.05.2008 for comments of PI Division.			

180	Case No.:4/30/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01373/AM08/	RLA File :09/24/040/00304/AM08/	Lic.No/Date:0910031810 17.10.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 13.05.2008.			

181	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:3/82-ALC4/2008	Status:Case
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		15.04.2008	Deferred
HQ File :01/82/050/00440/AM08/	RLA File :05/24/040/00500/AM08/	Lic.No/Date:0510210770 18.10.2007	Defer Date: 27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Thymol 98% + purity and P-Cymene 96% + purity under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

182	Case No.:13/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																												
	HQ File :01/83/050/01382/AM08/	RLA File :09/24/040/00330/AM08/	Lic.No/Date:0910031817 19.10.2007																													
Decision : Committee considered case as per agenda for ratification of norms for export product Atazanavir Sulfate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/93/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="7">Atazanavir Sulfate</td><td rowspan="7">1 Kg..</td><td>1.</td><td>Hydrazinecarboxylic acid, 2-[[4-(2-pyridinyl)phenyl)methyl]-1,1 dimethylethyl ester (Hydrazine)</td><td>0.62 kg/kg</td></tr> <tr> <td>2.</td><td>Carbamic acid, [[1S)-1(2R)-oxiranyl-2-phenylethyl]-1,1-Dimethylethyl ester (2R,3S-Epoxy)</td><td>0.59 kg/kg</td></tr> <tr> <td>3.</td><td>1-(3-Dimethylaminopropyl)-3-ethylcarbodiimide hcl</td><td>0.79 kg/kg</td></tr> <tr> <td>4.</td><td>1-Methyl-2-pyrrolidinone(N-Methyl-2-Pyrrolidone)</td><td>0.39 kg/kg</td></tr> <tr> <td>5.</td><td>Orthophosphoric acid</td><td>0.99 kg/kg</td></tr> <tr> <td>6.</td><td>L-Valine,N-(Methoxycarbonyl)-3-Methyl (L-MOC-T-Leucine)</td><td>0.66 kg/kg</td></tr> <tr> <td>7.</td><td>Iso Propyl Alcohol</td><td>3.00 kg/kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Atazanavir Sulfate	1 Kg..	1.	Hydrazinecarboxylic acid, 2-[[4-(2-pyridinyl)phenyl)methyl]-1,1 dimethylethyl ester (Hydrazine)	0.62 kg/kg	2.	Carbamic acid, [[1S)-1(2R)-oxiranyl-2-phenylethyl]-1,1-Dimethylethyl ester (2R,3S-Epoxy)	0.59 kg/kg	3.	1-(3-Dimethylaminopropyl)-3-ethylcarbodiimide hcl	0.79 kg/kg	4.	1-Methyl-2-pyrrolidinone(N-Methyl-2-Pyrrolidone)	0.39 kg/kg	5.	Orthophosphoric acid	0.99 kg/kg	6.	L-Valine,N-(Methoxycarbonyl)-3-Methyl (L-MOC-T-Leucine)	0.66 kg/kg	7.	Iso Propyl Alcohol	3.00 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																												
Atazanavir Sulfate	1 Kg..	1.	Hydrazinecarboxylic acid, 2-[[4-(2-pyridinyl)phenyl)methyl]-1,1 dimethylethyl ester (Hydrazine)	0.62 kg/kg																												
		2.	Carbamic acid, [[1S)-1(2R)-oxiranyl-2-phenylethyl]-1,1-Dimethylethyl ester (2R,3S-Epoxy)	0.59 kg/kg																												
		3.	1-(3-Dimethylaminopropyl)-3-ethylcarbodiimide hcl	0.79 kg/kg																												
		4.	1-Methyl-2-pyrrolidinone(N-Methyl-2-Pyrrolidone)	0.39 kg/kg																												
		5.	Orthophosphoric acid	0.99 kg/kg																												
		6.	L-Valine,N-(Methoxycarbonyl)-3-Methyl (L-MOC-T-Leucine)	0.66 kg/kg																												
		7.	Iso Propyl Alcohol	3.00 kg/kg																												

		8.	Methylene Dichloride	9.50 kg/kg
		9.	Acetone	12.00 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:105/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Apporved	
HQ File :01/82/050/00441/AM08/	RLA File :03/94/040/00750/AM08/	Lic.No/Date:0310447327 22.10.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product GCS Dog Powder and GCS Max Powder under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	82.635gm/pack
		2.	Sodium Chondrotin sulphate	27.54gm/pack
		3.	Manganese sulphate	0.732gm/pack
		4.	Ascorbic acid (calcium ascorbate)	4.776gm/pack
GCS Max Powder	1 pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack
		2.	Sodium Chondrotin Sulphate	0.0918 kg/pack
		3.	Manganese Sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.01592 kg/pack
RA concerned may take further necessary action as per above decision of NC.				

184	Case No.:28/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01397/AM08/	RLA File :09/24/040/00291/AM08/	Lic.No/Date:0910031844 23.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product {1'R,2'S,5'R}-Methyl-5S(Cytosine-1'-YL)-1-3-			

Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP.

Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.

185	Case No.:24/30/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01393/AM08/	RLA File :09/24/040/00319/AM08/	Lic.No/Date:0910031843 23.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Rifaximin under para 4.7 of HBP. Case has already been approved by NC in its 2/09 meeting held on 08.04.2008.			

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Case No.:107/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/82/050/00443/AM08/	RLA File :03/94/040/00797/AM08/	Lic.No/Date:0310448512 31.10.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Efavir Capsule 200mg and Efavir 600mg tablet under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Efavirenz Capsules 200mg [Efavirenz 204 mg/Capsule]	1No.	1.	(S)-5-chloro-alpha-(cyclopropyl ethyl)-2-amino-alpha-(trifluoro methyl) benzene methanol	1.092 kg/kg of Efavirenz
Efavirenz Tablets 600mg [Efavirenz 612 mg/tablet]	1 No.			
RA concerned may take further necessary action as per above decision of NC.				

187	Case No.:4/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
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HQ File :01/82/050/00238/AM08/	RLA File :03/94/040/00792/AM08/	Lic.No/Date:0310448519 31.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Committee in consultation with the representative of PI Division present in the meeting decided to allow input @0.728 kg/1000 tablets. RA concerned may take further necessary action as per above decision of NC.			

188	Case No.:10/28/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00244/AM08/	RLA File :13/24/040/00020/AM08/	Lic.No/Date:1310025280 01.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ascorbyl Palmitate Granules 95% under para 4.7 of HBP. Case has already been approved by NC in its 44/09 meeting held on 04.03.2008.			

189	Case No.:82/32/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/83/050/01504/AM08/	RLA File :09/24/040/00051/AM08/	Lic.No/Date:0910031991 05.11.2007																			
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefepime Hcl for Injection under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export produc</th></tr> </thead> <tbody> <tr> <td rowspan="4">Cefepime Hcl for Injection (Cefepime Hcl sterile buffered with L-Arginine sterile)</td><td rowspan="4">1kg.</td><td>1.</td><td>7-Amino Cephalosporanic acid</td><td>0.84 kg/kg</td></tr> <tr> <td>2.</td><td>L-arginine</td><td>0.3909 kg/kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> <tr> <td>4.</td><td>1-Methyl Pyrrolidine</td><td>0.5263 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc	Cefepime Hcl for Injection (Cefepime Hcl sterile buffered with L-Arginine sterile)	1kg.	1.	7-Amino Cephalosporanic acid	0.84 kg/kg	2.	L-arginine	0.3909 kg/kg	3.	Activated Carbon	0.100 kg/kg	4.	1-Methyl Pyrrolidine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc																		
Cefepime Hcl for Injection (Cefepime Hcl sterile buffered with L-Arginine sterile)	1kg.	1.	7-Amino Cephalosporanic acid	0.84 kg/kg																		
		2.	L-arginine	0.3909 kg/kg																		
		3.	Activated Carbon	0.100 kg/kg																		
		4.	1-Methyl Pyrrolidine	0.5263 kg/kg																		

5.	Acetone	18.85 kg/kg
6.	Cyclohexane	1.46 kg/kg
7.	Ethyl acetate	3.35 kg/kg
8.	Rimethyl chlorosilane	1.29 kg/kg
9.	Imidazole	0.0020 kg/kg
10.	Isipropyl alcohol	6.73 kg/kg
11.	MAEM	0.77 kg/kg
12.	Methanol	2.58 kg/kg
13.	Triethylamine	0.147 kg/kg
14.	Trimethyl Silyl Iodide (Trimethyl Iodosilane	1.59 kg/kg
15.	N-Hexane	0.1036 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

190	Case No.:100/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01522/AM08/	RLA File :05/24/040/00476/AM08/	Lic.No/Date:0510211700 06.11.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Pyrazolinone (Galaxy-1) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

191	Case No.:89/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
	HQ File :01/83/050/01511/AM08/	RLA File :03/95/040/00691/AM08/	Lic.No/Date:0310449448 06.11.2007		
	Decision : Committee considered case as per agenda for ratification of norms for export product Digoxin BP/EP/USP under para 4.7 of HBP. Committee in light of written comments forwarded by Department of MSME vide their U,O.No.23(17)/2005-Chem dated 21.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export produc

	Digoxin BP/EP/USP	1kg.	1.	Digitalis Lanata Leaves	444.4 kg/kg
	RA concerned may take further necessary action as per above decision of Norms committee.				

192	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01523/AM08/	RLA File :05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Methylnicotinic Acid Hcl under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

193	Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro-4-Iodobenzonitrile under para 4.7 of HBP. Committee decided to call from firm end use of export product along with relevant literature. Accordingly, case was deferred for 27.05.2008.			

194	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hydrochloride BP under para 4.7 of HBP. Committee decided to defer case for 27.05.2008 for comments of PI Division.			

195	Case No.:108/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00444/AM08/	RLA File :34/24/040/00167/AM08/	Lic.No/Date:3410020048	Defer Date:

08.11.2007

27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP.

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

196	Case No.:109/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00445/AM08/	RLA File :09/24/040/00356/AM08/	Lic.No/Date:0910032089 14.11.2007	Defer Date: 27.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Adenosine Injection USP under para 4.7 of HBP.				
Committee perused written comments forwarded by PI Division vide their U.O. No.35011/2007/2006-PI-III dated 08.04.2008 as per details below:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. recommended per unit of export product
Adenosine Injection USP prefilled syringes 3 mg/ml 2 ml in a PFS	1 unit of 2ml PFS	1.	Adenosine	0.0066 gm/unit
		2.	Glass barrel syringes	1.25 Nos./unit
		3.	V-OVS 10.6 tip caps	1.25 Nos./unit
		4.	Plunger stoppers	1.25 Nos./unit
		5.	Plunger Rods	1.10 Nos./unit
		6.	Filter	0.00025 Nos./unit
		7.	Tubing	0.00025 Nos./unit
		8.	Reference standard	0.00010 Nos./unit
Adenosine Injection USP prefilled syringes 4ml in PFS	1 unit of 4ml PFS	1.	Adenosine	0.0132 gm/unit
		2.	Glass barrel syringes	1.25 Nos./unit
		3.	V-OVS 10.6 tip caps	1.25 Nos./unit
		4.	Plunger stoppers	1.25 Nos./unit
		5.	Plunger Rods	1.10 Nos./unit
		6.	Filter	0.00025 Nos./unit
		7.	Tubing	0.00050 Nos./unit
		8.	Reference standard	0.00020 Nos./unit

Committee decided to call for production and consumption data duly certified by Central Excise Authority and to verify the above norms with the Central Excise Data on file. Accordingly, case was deferred for six weeks.

197	Case No.:1/35/82-ALC4/2007	Party Name:FDC LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM08/	RLA File :03/94/040/00771/AM08/	Lic.No/Date:0310450616 19.11.2007	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Chloramphenicol Eye Drops 0.5%W/V 10ml under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.			

198	Case No.:113/42/82-ALC4/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Rejected
	HQ File :01/82/050/00449/AM08/	RLA File :03/95/040/00634/AM08/	Lic.No/Date:0310450751 20.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Stero Tipa 85 (Triisopropanolamine), Stero Deipa 85 (N,N-bis-(2-hydroxyethyl)-2-Propanolamine] and Stero Co 360 (Polyoxyethylene Ricinoleic Acid) under para 4.7 of HBP. Committee observed that value addition of 1.30% is very low and considering value of indigenous raw material to be consumed, the total value of raw material (indigenous + imported) will exceed fob value. Committee in light of above facts decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

199	Case No.:114/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00450/AM08/	RLA File :03/94/040/00865/AM08/	Lic.No/Date:0310450789 20.11.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lamivir 150mg Tablets/Lamivudine Tablets 150mg, Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets, Lamivir S-40 Tablets/Lamivudine and Stavudine Tablets, Lamivir S Junior Tablets/Lamivudine and Stavudine Tablets, Lamivir S Baby Tablets/Lamivudine and Stavudine Tablets, Lamivir HBV Tablets 100mh/Lamivudine 100mg Tablets, Lamivudine and Zidovudine Tablets/Duovir/Bivir, Lamivudine, Zidovudine and Nevirapine Tablets/Duovir-N and Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)-Menthyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carboxylate/CME compound	2.19 kg/kg of Lamivudine
Lamivudine 150mg + Stavudine 30mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine 150mg + Stavudine 40mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Lamivudine 60mg + Stavudine 12mg tablet [Lamivudine 61.2 mg/tablet]	1 No.			
Lamivudine 30mg + Stavudine 3mg tablets [Lamivudine 30.6 mg/tablet]	1 No.			
Lamivudine 100mg tablet [Lamivudine 102.0 mg/tablet]	1 No.			
Lamivudine 150mg + Zidovudine 300mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Lamivudine 150mg + Zidovudine 300mg + Nevirapine 200mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Triomune 30/Lamivudine, Stavudine and Nevirapine Tablet	1 No.		Not allowed	

	[DML not given] Hence not allowed			
	RA concerned may take further necessary action as per above decision of NC.			

200	Case No.:115/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00451/AM08/	RLA File :09/24/040/00349/AM08/	Lic.No/Date:0910032135 23.11.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl hydroxyl Benzoate BP/Methyl Paraben USP NF/Saligin MP and Propyl Hydroxy benzoate BP/Propyl Paraben USP/NF/Saligin PP under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

201	Case No.:64/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01643/AM08/	RLA File :03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Dimethoxy,4-Hydroxy Benzonitrile (Syringonitrile) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

202	Case No.:35/39/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/83/050/01614/AM08/	RLA File :09/24/040/00164/AM07/	Lic.No/Date:0910032258 28.11.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephapirin Benzathine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1" data-bbox="157 1421 1568 1542"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Cephapirin Benzathine</td><td>1 Kg.</td><td>1.</td><td>4-chloropyridine hcl.</td><td>1.226kg/kg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	Cephapirin Benzathine	1 Kg.	1.	4-chloropyridine hcl.
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product									
Cephapirin Benzathine	1 Kg.	1.	4-chloropyridine hcl.	1.226kg/kg									

		2.	2-Mercapto Acetic Acid	0.966kg/kg
		3.	Activated carbon	0.100kg/kg
		4.	Iso Propyl Alcohol	0.957kg/kg
		5.	Methylene chloride	23.22kg/kg
		6.	7-ACA	0.901kg/kg
		7.	Triethylamine	1.45kg/kg
		8.	Acetone	10.50kg/kg
		9.	N,N-Dibenzylethylenediamine Diacetate	0.409kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

203	Case No.:34/39/83-ALC1/2007	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/83/050/01613/AM08/	RLA File :09/24/040/00385/AM08/	Lic.No/Date:0910032245 28.11.2007																			
	Decision : Committee considered case as per agenda for ratification of norms for export product (s)Alpha-Ethyl-2-Oxo-1-Pyrrolidineacetic Acid (LVA-40) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/12/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> <tr> <td rowspan="4">(S) Alpha-ethyl-2-oxo-1-pyrrolidineacetic Acid (LVA-40)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>2-Pyrrolidone</td><td>1.41 kg/kg</td></tr> <tr> <td>2.</td><td>Methyl-2-bromobutyrate</td><td>3.00 kg/kg</td></tr> <tr> <td>3.</td><td>(R)-(+)- alphamethylbenzylamine</td><td>0.474 kg/kg</td></tr> <tr> <td>4.</td><td>Methyl iso butyl ketone</td><td>2.11 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	(S) Alpha-ethyl-2-oxo-1-pyrrolidineacetic Acid (LVA-40)	1 Kg.	1.	2-Pyrrolidone	1.41 kg/kg	2.	Methyl-2-bromobutyrate	3.00 kg/kg	3.	(R)-(+)- alphamethylbenzylamine	0.474 kg/kg	4.	Methyl iso butyl ketone
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product																		
(S) Alpha-ethyl-2-oxo-1-pyrrolidineacetic Acid (LVA-40)	1 Kg.	1.	2-Pyrrolidone	1.41 kg/kg																		
		2.	Methyl-2-bromobutyrate	3.00 kg/kg																		
		3.	(R)-(+)- alphamethylbenzylamine	0.474 kg/kg																		
		4.	Methyl iso butyl ketone	2.11 kg/kg																		

204	Case No.:161/39/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01740/AM08/	RLA File :11/24/040/00050/AM08/	Lic.No/Date:1110016515 11.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Acetate BP (Micronised) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 40/82 meeting held on 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Hydrocortisone Acetate	1 Kg.	1.	Hydrocortisone	1.00 kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

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Case No.:120/42/82-ALC4/2007	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/82/050/00456/AM08/	RLA File :03/94/040/00930/AM08/	Lic.No/Date:0310453992 13.12.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Meropenem for Injection 1g and 500mg under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/53/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Total Quantity
Meropenem for Injection 1gm USP 20ml Vial	3000 Vial, 1 gm.	1.	Meropenem Trihydrate	3.591 Kgs.
Meropenem for Injection 500 mg, 20 ml Vial	28500 Vial, 500 mg	1.	Meropenem Trihydrate	17.05725 kgs.
RA concerned may take further necessary action as per above decision of Norms Committee.				

206	Case No.:159/39/83-ALC1/2007	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/83/050/01738/AM08/	RLA File :09/24/040/00158/AM08/	Lic.No/Date:0910032408 14.12.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Bromo Ketorolac (Or) 5-Benzoyl-7-Bromo-1,2 dihydro-3H-Pyrrolol (1,2-a)pyrrole-1-carboxylic acid under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/51/2007-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Total Quantity
(Bromo Ketorolac (or) 5-Benzoyl-7-bromo 1.2 dihydro-3H-pyrrolol [1.2-A]pyrrole-1-carboxylic acid	1 Kg.	1.	Pyrrole	1.0064 kg/kg
		2.	Isopropenyl Acetate	0.91 kg/kg
		3.	Dimethyl sulphoxide	2.24 kg/kg
		4.	1,1 Cyclopropane Dicarboxylic acid	1.4013 kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

207	Case No.:74/45/82-ALC4/2007	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00537/AM08/	RLA File :05/24/040/00727/AM08/	Lic.No/Date:0510213720 18.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol Above 98.5% Pure under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

208	Case No.:33/45/82-ALC4/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00496/AM08/	RLA File :03/94/040/00644/AM08/	Lic.No/Date:0310455127 26.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

209	Case No.:85/45/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00548/AM08/	RLA File :03/95/040/00947/AM08/	Lic.No/Date:0310455179 26.12.2007	Defer Date: 13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Copper Dibutyl Dithiocarbamate under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of Chemical Division.

210	Case No.:6/40/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01771/AM08/	RLA File :34/24/040/00196/AM08/	Lic.No/Date:3410020422 26.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Phenyl Ethyl Alcohol under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

211	Case No.:64/45/82-ALC4/2007	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00527/AM08/	RLA File :03/95/040/00872/AM08/	Lic.No/Date:0310455396 27.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Anisyl Alcohol under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

212	Case No.:59/3/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00059/AM09/	RLA File :08/24/040/00226/AM08/	Lic.No/Date:0810069241 28.12.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Doxycycline Hyclate Tablets USP under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2006-PI-III dated 31.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Qty allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Doxycycline Hyclate</td><td>1 tablet of 100mg</td><td>1.</td><td>Doxycycline Hyclate</td><td>117.3 mg/100mg</td></tr> </tbody> </table>				Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product	Doxycycline Hyclate	1 tablet of 100mg	1.	Doxycycline Hyclate
Export product	Export Quantity	Sl.No.	Import items	Qty allowed per unit of export product									
Doxycycline Hyclate	1 tablet of 100mg	1.	Doxycycline Hyclate	117.3 mg/100mg									

tablets			tablet
RA concerned may take further necessary action as per above decision of NC.			

213	Case No.:2/45/82-ALC4/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																																							
	HQ File :01/82/050/00465/AM08/	RLA File :09/24/040/00420/AM08/	Lic.No/Date:0910032492 28.12.2007																																								
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavudine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/80/2007-PI-III dated 22.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="11">Stavudine</td><td rowspan="11">1 Kg.</td><td>1.</td><td>5-Methyl Uridine</td><td>3.15 kg/kg</td></tr> <tr> <td>2.</td><td>N-Methyl Morpholine</td><td>1.23 kg/kg</td></tr> <tr> <td>3.</td><td>Methane sulfonyl chloride</td><td>2.40 kg/kg</td></tr> <tr> <td>4.</td><td>Acetic Acid</td><td>0.49 kg/kg</td></tr> <tr> <td>5.</td><td>N-Methyl Pyrrolidinone</td><td>1.40 kg/kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>1.17 kg/kg</td></tr> <tr> <td>7.</td><td>Dimethyl Formamide</td><td>1.13 kg/kg</td></tr> <tr> <td>8.</td><td>Ethyl Acetate</td><td>5.87 kg/kg</td></tr> <tr> <td>9.</td><td>Acetone</td><td>2.24 kg/kg</td></tr> <tr> <td>10.</td><td>Iso Propyl Alcohol</td><td>1.75 kg/kg</td></tr> <tr> <td>11.</td><td>Activated Carbon</td><td>0.10 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Stavudine	1 Kg.	1.	5-Methyl Uridine	3.15 kg/kg	2.	N-Methyl Morpholine	1.23 kg/kg	3.	Methane sulfonyl chloride	2.40 kg/kg	4.	Acetic Acid	0.49 kg/kg	5.	N-Methyl Pyrrolidinone	1.40 kg/kg	6.	Methanol	1.17 kg/kg	7.	Dimethyl Formamide	1.13 kg/kg	8.	Ethyl Acetate	5.87 kg/kg	9.	Acetone	2.24 kg/kg	10.	Iso Propyl Alcohol	1.75 kg/kg	11.	Activated Carbon
Export product	Export Quantity	Sl.No.	Import items	Total Quantity																																							
Stavudine	1 Kg.	1.	5-Methyl Uridine	3.15 kg/kg																																							
		2.	N-Methyl Morpholine	1.23 kg/kg																																							
		3.	Methane sulfonyl chloride	2.40 kg/kg																																							
		4.	Acetic Acid	0.49 kg/kg																																							
		5.	N-Methyl Pyrrolidinone	1.40 kg/kg																																							
		6.	Methanol	1.17 kg/kg																																							
		7.	Dimethyl Formamide	1.13 kg/kg																																							
		8.	Ethyl Acetate	5.87 kg/kg																																							
		9.	Acetone	2.24 kg/kg																																							
		10.	Iso Propyl Alcohol	1.75 kg/kg																																							
		11.	Activated Carbon	0.10 kg/kg																																							

214	Case No.:66/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00529/AM08/	RLA File :03/94/040/00984/AM08/	Lic.No/Date:0310455668 28.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl 2,2 Dimethyl Cyanoacetate under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 13.05.2008.			

215	Case No.:1/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00464/AM08/	RLA File :09/24/040/00246/AM08/	Lic.No/Date:0910032496 31.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

216	Case No.:5/45/82-ALC4/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00468/AM08/	RLA File :09/24/040/00361/AM08/	Lic.No/Date:0910032497 31.12.2007	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Amino-2-oxo-Pyrimidinyl-Oxathiolane-2-Carboxylic acid-Isopropyl-Methyl-Cyclohexyl Ester (Cyclohexyl Ester) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

217	Case No.:65/45/82-ALC4/2007	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00528/AM08/	RLA File :03/94/040/00993/AM08/	Lic.No/Date:0310455879 01.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Nitro Phenol under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

218	Case No.:9/42/83-ALC1/2007	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 27.05.2008.			

219	Case No.:25/45/82-ALC4/2007	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00488/AM08/	RLA File :05/24/040/00766/AM08/	Lic.No/Date:0510214392 03.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propenyl Guaethol above 99% Pure (Crystals) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

220	Case No.:14/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00477/AM08/	RLA File :02/24/040/00270/AM08/	Lic.No/Date:0210107830 04.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Digoxin (Digitals Extract) under para 4.7 of HBP. Committee in light of written comments forwarded by Department of MSME Vide their U.O. No.23(17)/2005-Chem dated 21.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td>Digoxin</td><td>1 Kg.</td><td>1.</td><td>Digitalis Lanata Leaves</td><td>444.4 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Digoxin	1 Kg.	1.	Digitalis Lanata Leaves
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg/kg									

221	Case No.:19/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00482/AM08/	RLA File :02/24/040/00269/AM08/	Lic.No/Date:0210107828 04.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Yohimbine Hcl USP under para 4.7 of HBP. Case has already been approved by NC in its 45/08 meeting held on 11.03.2008.			

222	Case No.:24/45/82-ALC4/2007	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:3/82-ALC4/2008	Status:Case
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		15.04.2008	Approved	
HQ File :01/82/050/00487/AM08/	RLA File :05/24/040/00740/AM08/	Lic.No/Date:0510214522 04.01.2008		
Decision : Committee considered case as per agenda for ratification of norms for export product Digoxin under para 4.7 of HBP. Committee in light of written comments forwarded by Department of MSME Vide their U.O. No.23(17)/2005-Chem dated 21.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Total Quantity
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

223	Case No.:57/45/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00520/AM08/	RLA File :03/95/040/00956/AM08/	Lic.No/Date:0310456685 07.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Fluoro Bromo Benzene (4 Fluoro Bromo Benzene) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

224	Case No.:9/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00563/AM08/	RLA File :03/95/040/00935/AM08/	Lic.No/Date:0310456686 07.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Fluoro Benzene (99.9%) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

225	Case No.:16/45/82-ALC4/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00479/AM08/	RLA File :03/94/040/00980/AM08/	Lic.No/Date:0310456999 08.01.2008	Defer Date: 13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product N,Ethyl Ortho Toluidine (NEOT) under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of Chemical Division.

226	Case No.:44/45/82-ALC4/2007	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00507/AM08/	RLA File :03/94/040/00971/AM08/	Lic.No/Date:0310457190 09.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2 Chloro 1 4 Dimethoxybenzne under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

227	Case No.:28/45/82-ALC4/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00491/AM08/	RLA File :04/24/040/00335/AM08/	Lic.No/Date:0410093138 10.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,1-Di-Methyl 3 Hydroxy Butyl Peroxy neodecanoate 50% Non Foozen Emulsion (Luperox 610 EN 50) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

228	Case No.:70/45/82-ALC4/2007	Party Name:SOUTHERN PETROCHEMICAL IND. CORPN. LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00533/AM08/	RLA File :04/24/040/00337/AM08/	Lic.No/Date:0410093139 10.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-(2-Hydroxyethyl) Pyrrolidine Pyrrolidine-Liquid Assay NLT 98% under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

229	Case No.:4/45/82-ALC4/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00467/AM08/	RLA File :09/24/040/00411/AM08/	Lic.No/Date:0910032646	

11.01.2008

Decision : Committee considered case as per agenda for ratification of norms for export product {1'R,2'S,5'R}-Methyl-5S(Cytosine-1'-YL)-1-3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/123/2007-PI-III dated 24.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
{1'R.2'S.5R'}-Methyl-5S-(Cytosine-1-YL)-1,3-Oxathiolane-2R-Carboxylate	1 kg.	1.	Glyoxalic acid 50%	0.90 kg/kg
		2.	2,5-Dihydroxy-1,4-Diethane	0.365 kg/kg
		3.	Cytosine	0.455 kg/kg
		4.	Cyclohexane	1.40 kg/kg
		5.	Toluene	4.20 kg/kg
		6.	Methylene chloride	2.10 kg/kg
		7.	Acetone	1.40 kg/kg

RA concerned may take further necessary action as per above decision of NC.

230	Case No.:12/45/82-ALC4/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00475/AM08/	RLA File :03/94/040/00999/AM08/	Lic.No/Date:0310457407 11.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2,5-Dimethyl Phenyl Acetyl Chloride under para 4.7 of HBP.			
	Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

231	Case No.:13/45/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00476/AM08/	RLA File :03/94/040/01028/AM08/	Lic.No/Date:0310457508 11.01.2008	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Lamivir 150mg Tablets/Lamivudine Tablets 150mg, Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets, Lamivir S-40 Tablets/Lamivudine and Stavudine Tablets, Lamivir S Junior Tablets/Lamivudine and Stavudine Tablets, Lamivir S Baby Tablets/Lamivudine and Stavudine Tablets, Lamivir HBV Tablets 100mh/Lamivudine 100mg			

Tablets, Lamivudine and Zidovudine Tablets/Duovir/Bivir, Lamivudine, Zidovudine and Nevirapine Tablets/Duovir-N and Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 12.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Lamivudine 150mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	1.	(1'R,2'S,5'R)-Menthyl-5S-(Cytosine-1"-YL)-1,3Oxathiolane-2R-carboxylate/CME compound	2.19 kg/kg of Lamivudine
Lamivudine 150mg + Stavudine 30mg tablet [Lamivudine 153.0 mg/tablet]	1 No.			
Lamivudine 150mg + Stavudine 40mg tablet [Lamivudine 153.0 mg/tablet]	1 No.	2.	Sodium Borohydride	0.48 kg/kg of Lamivudine
Lamivudine 60mg + Stavudine 12mg tablet [Lamivudine 61.2 mg/tablet]	1 No.			
Lamivudine 30mg + Stavudine 3mg tablets [Lamivudine 30.6 mg/tablet]	1 No.			
Lamivudine 100mg tablet [Lamivudine 102.0 mg/tablet]	1 No.			

RA concerned may take further necessary action as per above decision of NC.

232	Case No.:61/45/82-ALC4/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00524/AM08/	RLA File :03/94/040/01014/AM08/	Lic.No/Date:0310457513	Defer Date:

		11.01.2008	13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Hamber under para 4.7 of HBP.			
Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

233	Case No.:80/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00543/AM08/	RLA File :09/24/040/00450/AM08/	Lic.No/Date:0910032659 15.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (2-Chloro-5-Iodo Phenyl)-(4-Fluoro Phenyl) Methanone under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division for their comments. Accordingly, case was deferred for 13.05.2008.			

234	Case No.:10/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00473/AM08/	RLA File :03/94/040/01035/AM08/	Lic.No/Date:0310457891 16.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Fumarate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 08.02.2005 in the case of M/S Suyog Products and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td>Ferrous Fumarate BP grade purity minimum 93%</td><td>1 Kg.</td><td>1.</td><td>Fumaric Acid</td><td>0.769 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Ferrous Fumarate BP grade purity minimum 93%	1 Kg.	1.	Fumaric Acid
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Ferrous Fumarate BP grade purity minimum 93%	1 Kg.	1.	Fumaric Acid	0.769 kg/kg									

235	Case No.:9/45/82-ALC4/2007	Party Name:GALAXY LABORATORIES PVT LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00472/AM08/	RLA File :03/94/040/01004/AM08/	Lic.No/Date:0310457755 16.01.2008	Defer Date: 27.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Furfurylamine under para 4.7 of HBP.

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 and chronological events in respect of this licence from RA/firm. Accordingly, case was deferred for 27.05.2008.

236	Case No.:23/45/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00486/AM08/	RLA File :03/94/040/01026/AM08/	Lic.No/Date:0310457884 16.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Stearyl Lactylate under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

237	Case No.:45/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00508/AM08/	RLA File :03/95/040/01003/AM08/	Lic.No/Date:0310457833 16.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve MEB (Ethylene Glycol Mono Butyl Ether) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K.Agarwal, Dy. IA, C&PC for his comments. Accordingly, case was deferred for 13.05.2008.			

238	Case No.:46/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM08/	RLA File :03/95/040/01017/AM08/	Lic.No/Date:0310457718 16.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Acetoxy Ethyl N Cyano Ethyl Meta Amino Acetanilide (1-Acetylamino-3-N(2 Acetoxy Ethyl-3-N(2 Cyano Ethyl) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

239	Case No.:50/45/82-ALC4/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
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HQ File :01/82/050/00513/AM08/	RLA File :03/94/040/01020/AM08/	Lic.No/Date:0310457797 16.01.2008	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Timberfleur (1-(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-01) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

240	Case No.:53/45/82-ALC4/2007	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00516/AM08/	RLA File :03/95/040/01030/AM08/	Lic.No/Date:0310458166 18.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-[1-(S)-Ethoxy Carbonyl-3-phenyl propyl]-L-Alanine under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

241	Case No.:8/44/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved												
	HQ File :01/83/050/01802/AM08/	RLA File :34/24/040/00208/AM08/	Lic.No/Date:3410020655 21.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product n-Butyryl Chloride/Butyryl Chloride under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/65/2007-Ch.II dated 03.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="2">n-Butyryl chloride</td><td rowspan="2">1 Kg.</td><td>1.</td><td>n-Butyric Acid</td><td>0.870 kg/kg</td></tr> <tr> <td>2.</td><td>Thionyl Chloride</td><td>0.835 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	n-Butyryl chloride	1 Kg.	1.	n-Butyric Acid	0.870 kg/kg	2.	Thionyl Chloride
Export product	Export Quantity	Sl.No.	Import items	Total Quantity												
n-Butyryl chloride	1 Kg.	1.	n-Butyric Acid	0.870 kg/kg												
		2.	Thionyl Chloride	0.835 kg/kg												

242	Case No.:62/45/82-ALC4/2007	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM08/	RLA File :03/95/040/01007/AM08/	Lic.No/Date:0310458373 21.01.2008	Defer Date: 13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Oxysept Tablets (9081X) Contact Lens Cleaning Tablets under para 4.7 of HBP.

Committee decided to defer case for 13.05.2008 for comments of Department of Bio-technology.

243	Case No.:72/46/87-ALC1/2007	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/87/050/00697/AM08/	RLA File :03/94/040/01045/AM08/	Lic.No/Date:0310458577 22.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Povidone Iodine 10% Solution under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of PI Division.			

244	Case No.:60/3/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00060/AM09/	RLA File :03/95/040/00927/AM08/	Lic.No/Date:0310458528 22.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30ml under para 4.7 of HBP. Committee in light of its earlier decision taken in its 36/08 meeting held on 08.01.2008 vide Case No.B-484 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td>Epiderm Lotion 30ml</td><td>1 Bottle</td><td>1.</td><td>Betamethasone Base BP</td><td>15.15 mg/bottle</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Epiderm Lotion 30ml	1 Bottle	1.	Betamethasone Base BP
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Epiderm Lotion 30ml	1 Bottle	1.	Betamethasone Base BP	15.15 mg/bottle									

245	Case No.:56/45/82-ALC4/2007	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00519/AM08/	RLA File :03/95/040/01050/AM08/	Lic.No/Date:0310458576 22.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Behenamide under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

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Case No.:76/45/82-ALC4/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved	
HQ File :01/82/050/00539/AM08/	RLA File :05/24/040/00787/AM08/	Lic.No/Date:0510215390 24.01.2008		
Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2007-PI-III dated 24.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl [®] -4-cyno-3-Hydroxy Butanoate	1.00 kg/kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg/kg
		3.	Tertiary Butyl Acetate	2.11 kg/kg
		4.	Tetra Hydro Furan	5.63 kg/kg
		5.	2,2-Dimethoxy propane	2.79 kg/kg
		6.	Ketroreducatsse YDH/KRED	0.013 kg/kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg/kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm/kg
RA concerned may take further necessary action as per above decision of NC.				

247	Case No.:82/45/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00545/AM08/	RLA File :09/24/040/00476/AM08/	Lic.No/Date:0910032726 24.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 M Solution-As 100% WW) under para 4.7 of HBP. Committee decided to defer case for 13.05.2008 for comments of Chemical Division.			

248	Case No.:11/45/82-ALC4/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00474/AM08/	RLA File :03/94/040/01078/AM08/	Lic.No/Date:0310459141 25.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2.4 Dichloro Aniline under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details like earlier Norms Committee decision, if any, from RA/firm. Accordingly, case was deferred for 13.05.2008.			

249	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for his comments. Accordingly, case was deferred for 13.05.2008.			

250	Case No.:54/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00517/AM08/	RLA File :03/95/040/01046/AM08/	Lic.No/Date:0310459172 25.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lafftol DEB (Di Ethylene Glycol Mono Butyl Ether) (Butyl Di Glycol) under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for his comments. Accordingly, case was deferred for 13.05.2008.			

251	Case No.:1/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00334/AM08/	RLA File :08/24/040/00205/AM07/	Lic.No/Date:0810069835 28.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra-N-Octyl Ammonium Bromide under para 4.7 of HBP.			

Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.

252	Case No.:2/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00335/AM08/	RLA File :08/24/040/00229/AM07/	Lic.No/Date:0810069836 28.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Tri Phenyl Phosphonium Chloride under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.05.2008.			

253	Case No.:3/42/82-ALC4/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00336/AM08/	RLA File :08/24/040/00247/AM08/	Lic.No/Date:0810069837 28.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Toluidine 5 Sulfonic Acid under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

254	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Transferred
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Pink/Yellow/Green Soap noodles Sodium Salt of palmitic Acid under para 4.7 of HBP. Committee decided to transfer the case to DES-VI Section.			

255	Case No.:22/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00485/AM08/	RLA File :07/24/040/00725/AM08/	Lic.No/Date:0710055635	

29.01.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Gluconate Powder under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Total Quantity
Calcium Gluconate Powder	1 Kg.	1.	Calcium Gluconate-Granular/Lumps	1.01 kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

256	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to forward a copy of application to Shri A.K. Agarwal, Dy. IA, C&PC for his comments. Accordingly, case was deferred for 13.05.2008.			

257	Case No.:88/45/82-ALC4/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00551/AM08/	RLA File :09/24/040/00422/AM08/	Lic.No/Date:0910032808 29.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzophenone-3/2-Hydroxy-4-Methoxy Benzophenone/Oxybenzone under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.05.08.			

258	Case No.:4/42/82-ALC4/2007	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00337/AM08/	RLA File :08/24/040/00180/AM07/	Lic.No/Date:0810069862 30.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Tri Butyl Ammonium Chloride 75% solution in water under para 4.7 of HBP.

Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.

259	Case No.:26/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00489/AM08/	RLA File :07/24/040/00593/AM08/	Lic.No/Date:0710055673 31.01.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Lactobionate, Calcium Glubionate and Calcium Bromolactobionate under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.05.2008.			

260	Case No.:32/45/82-ALC4/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved																		
	HQ File :01/82/050/00495/AM08/	RLA File :03/94/040/01031/AM08/	Lic.No/Date:0310459714 31.01.2008																			
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-(4 Methyl Phenyl)-4,4,4 Trifluorobutane-3-Dione (Diketone) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/166/2006-PI-III dated 22.04.2008 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="4">1-(4 Methyl Phenyl)-4,4,4, Trifluorobutane-3-dione(Diketone)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Trifluoro acetic acid</td><td>0.65 kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.240 kg/kg</td></tr> <tr> <td>3.</td><td>Sodium Methoxide</td><td>0.31 kg/kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>0.87 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	1-(4 Methyl Phenyl)-4,4,4, Trifluorobutane-3-dione(Diketone)	1 Kg.	1.	Trifluoro acetic acid	0.65 kg/kg	2.	Methanol	0.240 kg/kg	3.	Sodium Methoxide	0.31 kg/kg	4.	Toluene
Export product	Export Quantity	Sl.No.	Import items	Total Quantity																		
1-(4 Methyl Phenyl)-4,4,4, Trifluorobutane-3-dione(Diketone)	1 Kg.	1.	Trifluoro acetic acid	0.65 kg/kg																		
		2.	Methanol	0.240 kg/kg																		
		3.	Sodium Methoxide	0.31 kg/kg																		
		4.	Toluene	0.87 kg/kg																		

261	Case No.:38/45/82-ALC4/2007	Party Name:NANAVATI SPECIALITY CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00501/AM08/	RLA File :03/95/040/01002/AM08/	Lic.No/Date:0310459796	

		01.02.2008	
Decision : Committee considered case as per agenda for ratification of norms for export product 2 Nitro Dimethyl Terephthalate under para 4.7 of HBP.			
Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

262	Case No.:41/45/82-ALC4/2007	Party Name:MAKAM PHARMACHEM	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00504/AM08/	RLA File :07/24/040/00741/AM08/	Lic.No/Date:0710055677 01.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Fluemetrin 1% W/V Pour under para 4.7 of HBP. Committee in consultation with representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Total Quantity</th></tr> </thead> <tbody> <tr> <td>Fluemetrin 1% W/V Pour</td><td>1 Liter</td><td>1.</td><td>Fluemetrin (100% purity)</td><td>0.0102 kg/liter</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Total Quantity	Fluemetrin 1% W/V Pour	1 Liter	1.	Fluemetrin (100% purity)
Export product	Export Quantity	Sl.No.	Import items	Total Quantity									
Fluemetrin 1% W/V Pour	1 Liter	1.	Fluemetrin (100% purity)	0.0102 kg/liter									

263	Case No.:72/45/82-ALC4/2007	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved
	HQ File :01/82/050/00535/AM08/	RLA File :34/24/040/00216/AM08/	Lic.No/Date:3410020758 01.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Tributyl Ammonium Chloride under para 4.7 of HBP. Case has already been approved by NC in its 1/09 meeting held on 01.04.2008.			

264	Case No.:5/42/82-ALC4/2007	Party Name:R.K.INDUSTRIES,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00338/AM08/	RLA File :08/24/040/00252/AM08/	Lic.No/Date:0810069920 04.02.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.			

Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 27.05.2008.

265	Case No.:31/45/82-ALC4/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00494/AM08/	RLA File :03/94/040/01086/AM08/	Lic.No/Date:0310459938 04.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Protectol DA or 2,4-Dichloro Benzyl Alcohol under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 13.05.2008.			

266	Case No.:121/42/82-ALC4/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00457/AM08/	RLA File :08/24/040/00251/AM08/	Lic.No/Date:0810069963 06.02.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to call for application alongwith copy of Drug Manufacturing Licence with complete relevant details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 27.05.2008.			

267	Case No.:37/45/82-ALC4/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00500/AM08/	RLA File :03/95/040/01082/AM08/	Lic.No/Date:0310460511 11.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amber Fleur under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

268	Case No.:36/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00590/AM08/	RLA File :03/95/040/01115/AM08/	Lic.No/Date:0310460684 12.02.2008	Defer Date: 13.05.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 4&5-Methyl Mercapto Benzimidazole under para 4.7 of HBP.

Committee decided to case for 13.05.2008 for comments of Chemical Division.

269	Case No.:33/46/82-ALC4/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00587/AM08/	RLA File :03/95/040/00967/AM08/	Lic.No/Date:0310460760 13.02.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Metformin Hcl D.C. Granules 86.6% under para 4.7 of HBP. Committee decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 27.05.2008.			

270	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 27.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium under para 4.7 of HBP. Committee decided to case for 27.05.2008 for comments of PI Division.			

271	Case No.:28/46/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved									
	HQ File :01/82/050/00582/AM08/	RLA File :03/95/040/01060/AM08/	Lic.No/Date:0310461133 14.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Sodium Salicylate</td><td>1 kg.</td><td>1.</td><td>Salicylic Acid</td><td>0.88 kg/kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Sodium Salicylate	1 kg.	1.	Salicylic Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Sodium Salicylate	1 kg.	1.	Salicylic Acid	0.88 kg/kg									

RA concerned may take further necessary action as per above decision of NC.

272	Case No.:23/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00577/AM08/	RLA File :03/94/040/01107/AM08/	Lic.No/Date:0310461418 18.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

273	Case No.:24/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00578/AM08/	RLA File :03/94/040/00951/AM08/	Lic.No/Date:0310461427 18.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

274	Case No.:25/46/82-ALC4/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00579/AM08/	RLA File :03/95/040/01123/AM08/	Lic.No/Date:0310461411 18.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Hydroxy Methyl-Chloro acetamide under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

275	Case No.:29/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00583/AM08/	RLA File :03/94/040/00950/AM08/	Lic.No/Date:0310461422 18.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under			

para 4.7 of HBP.

Committee decided to case for 13.05.2008 for comments of Chemical Division.

276	Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Amino Benzo Trifluoride (Ortho)/Ortho Amino Benzo Trifluoride under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

277	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Methyl Anisole under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

278	Case No.:30/46/82-ALC4/2007	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00584/AM08/	RLA File :03/95/040/01127/AM08/	Lic.No/Date:0310461638 19.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sorbitan Mono Oleate under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

279	Case No.:37/46/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00591/AM08/	RLA File :04/24/040/00376/AM08/	Lic.No/Date:0410093956 21.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,4-Dithia 7-Azaspiro (4,4) Nonane-8(S)-Carboxylicacid Hydrobromide (Proti BR) under para 4.7 of HBP.			

Committee decided to case for 13.05.2008 for comments of PI Division.

280	Case No.:14/46/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00568/AM08/	RLA File :03/94/040/01193/AM08/	Lic.No/Date:0310462282 22.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Rivastigmine Hydrogen Tartrate under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of PI Division.			

281	Case No.:20/46/82-ALC4/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00574/AM08/	RLA File :03/94/040/01195/AM08/	Lic.No/Date:0310462526 25.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Piperidinoethanol under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

282	Case No.:31/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00585/AM08/	RLA File :03/95/040/01141/AM08/	Lic.No/Date:0310462797 26.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Yanto 2020 (20% Solution of Tertiary butyl hydroquinone) under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

283	Case No.:34/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00588/AM08/	RLA File :03/95/040/01140/AM08/	Lic.No/Date:0310462556 26.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Salt of 4-And-5-Methyl Mercaptobenzimidazole (Qureanti ZMMB) under para 4.7 of HBP.			

Committee decided to case for 13.05.2008 for comments of Chemical Division.

284	Case No.:35/46/82-ALC4/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00589/AM08/	RLA File :03/95/040/01138/AM08/	Lic.No/Date:0310462555 26.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Octylated Diphenylamine (Ocd Powder/Flakes) under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

285	Case No.:2/3/82-ALC4/2008	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00002/AM09/	RLA File :03/94/040/01170/AM08/	Lic.No/Date:0310462992 27.02.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hamber under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

286	Case No.:1/3/82-ALC4/2008	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00001/AM09/	RLA File :03/94/040/01196/AM08/	Lic.No/Date:0310463564 03.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Lauryl Nitrile under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

287	Case No.:39/46/82-ALC4/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00593/AM08/	RLA File :34/24/040/00232/AM08/	Lic.No/Date:3410020968 03.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Isophthaloyl Chloride under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

288	Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzophenone Hydrazone under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

289	Case No.:4/3/82-ALC4/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00004/AM09/	RLA File :03/95/040/01131/AM08/	Lic.No/Date:0310463572 04.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product MR-3 (Tri (DHMT)T) under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

290	Case No.:1/46/82-ALC4/2007	Party Name:SKYLEAD CHEMICALS LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00555/AM08/	RLA File :24/80/040/00009/AM08/	Lic.No/Date:2410020710 05.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Amino Pyridine under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of Chemical Division.			

291	Case No.:2/46/82-ALC4/2007	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00556/AM08/	RLA File :22/24/040/00076/AM08/	Lic.No/Date:2210007544 10.03.2008	Defer Date: 13.05.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of PI Division.			

292	Case No.:5/3/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Deferred
	HQ File :01/82/050/00005/AM09/	RLA File :22/24/040/00092/AM08/	Lic.No/Date:2210007674 31.03.2008	Defer Date: 13.05.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Methyl-2-(S)(2-Chlorophenyl)(2-thiene-2yl-ethylamino)Acetate Hcl Clopi-06 under para 4.7 of HBP. Committee decided to case for 13.05.2008 for comments of PI Division.				

	Case No.:6/3/82-ALC4/2008	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:3/82-ALC4/2008 15.04.2008	Status:Case Approved										
	HQ File :01/82/050/00006/AM09/	RLA File :11/24/040/00077/AM08/	Lic.No/Date:1110017031 01.04.2008											
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate for Injection under para 4.7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for Injection USP (Hydrocortisone Sodium Succinate Buffered 5% Sterile)</td><td>1 kg.</td><td>1.</td><td>Hydrocortisone BP/USP</td><td>1.10 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Hydrocortisone Sodium Succinate for Injection USP (Hydrocortisone Sodium Succinate Buffered 5% Sterile)	1 kg.	1.	Hydrocortisone BP/USP	1.10 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
Hydrocortisone Sodium Succinate for Injection USP (Hydrocortisone Sodium Succinate Buffered 5% Sterile)	1 kg.	1.	Hydrocortisone BP/USP	1.10 kg/kg										

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